DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 20/81-ALC2/2019 DATED 08.01.2020

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 20/81 of Norms Committee-II for the year 2019-20 held on 08.01.2020 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S. K. Jain, D.O.	DPIIT
2.	Shri A. K. Mishra, AIA	MoS
3.	ShriShaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
Officers in attendance		
1.	ShriShobhit Gupta, Dy. DGFT	DGFT
2.	ShriAmit Kumar, Assistant Director	DGFT

i. Minutes of Meeting No. 18/81 held on 11.12.2019 were circulated among all the members of the Committee on 27.12.2019. On receipt of comments, the minutes were finalised and uploaded on DGFT's website on 06.01.2020. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

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Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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MEETING NUMBER: 20/81-ALC2/2019 **MEETING DATE:** 08.01.2020

1	**Case No.:7/5/81-ALC2/2015**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Deferred
	Decision: The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee as the applicant did not submit the specific reply of any query as asked in deficiency letter. The case stands deferred.			

2	**Case No.:12/13/81-ALC2/2015**	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Withdrawn
	Decision: The Committee considered the case as per agenda and noted that the applicant vide email dated 16.09.2019 informed that they have decided to **refund the duty saved amount** along with interest to Customs Department. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

3	**Case No.:45/14/81-ALC2/2018**	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00763/AM19/	RLA File :32/24/040/00039/AM16/	Lic.No/Date:3210077835 16.03.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.11.2019 followed by a reminder on 27.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

4	**Case No.:4/10/81-ALC2/2016**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to request MeitY to furnish specific recommendations indicating entitlement. The case stands deferred.			

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5	**Case No.:2/6/81-ALC2/2017**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to request MeitY to furnish specific recommendations indicating entitlement. The case stands deferred.			

6	**Case No.:51/7/81-ALC2/2016**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to request MeitY to furnish specific recommendations indicating entitlement. The case stands deferred.			

7	**Case No.:2/12/81-ALC2/2016**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to request MeitY to furnish specific recommendations indicating entitlement. The case stands deferred.			

8	**Case No.:61/12/81-ALC2/2018**	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00699/AM19/	RLA File :32/24/040/00007/AM17/	Lic.No/Date:3210077929 13.07.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by MSME was sent to the applicant on 23.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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	Case No.: 4/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00381/AM19/	RLA File :04/24/040/00141/AM17/	Lic.No/Date:0410162483 10.11.2016	Approved
9	**Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms taking into consideration the written comments given by DPIIT vide U. O. No.: 47011/119/2019-TSW dated 08.01.2020: 1. Quantity of import items at S.No. 1, 2, 5, 6 and 7 may be allowed as 1.02 Kgs/kg content in the export item. 2. Import items at S. No. 3 and 4 may be allowed on net to net basis. 3. RA to determine the net weight of the imported items used in the export product as per the approved wastages which should totalupto 273.64 MT. 4. RA should also impose specific weight of each import items totaling 273.64 MT in export product. 5. Import items should be of relevant grade and size as contained/utilized in the export item. RA concerned may take suitable consequential action accordingly.			

	Case No.:185/14/81-ALC2/2018	Party Name: ELECTRO FIBRES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00903/AM19/	RLA File :07/24/040/00240/AM17/	Lic.No/Date:0710110631 10.11.2016	Deferred
10	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 30.09.2019 followed by reminders on 15.10.2019 & 27.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:351/14/81-ALC2/2018	Party Name: ELECTRO FIBRES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01069/AM19/	RLA File :07/24/040/00348/AM17/	Lic.No/Date:0710110983 18.01.2017	Deferred
11	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2019 followed by reminders on 06.11.2019 & 27.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

12	**Case No.:53/14/81-ALC2/2018**	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**

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	HQ File :01/81/050/00771/AM19/	RLA File :07/24/040/00062/AM18/	Lic.No/Date:0710111702 31.05.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's replywas sent to MSME on 22.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

	Case No.:35/17/81-ALC2/2017	Party Name: R.R.KABEL LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
13	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that noted the minutes of Meeting No. 17/81 dated 27.11.2019. The information from the applicant is still awaited. Therefore, the Committee decided to wait for the information for further examination of the case. The case stands deferred.			

	Case No.:71/14/81-ALC2/2018	Party Name: IHITA ENGINEERING SERVICES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00789/AM19/	RLA File :04/24/040/00118/AM18/	Lic.No/Date:0410163691 13.11.2017	Deferred
14	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2019 followed by reminders on 06.11.2019 & 03.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:72/14/81-ALC2/2018	Party Name: PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00790/AM19/	RLA File :04/24/040/00160/AM18/	Lic.No/Date:0410163695 14.11.2017	Deferred
15	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2019 followed by reminders on 06.11.2019 & 27.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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Case No.:25/24/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.01.2020 given by Consultant (TEC-3) considering reply dated 11.11.2019 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85446020	Halogen Free Flame Retardent Cables (Thermosetting Thermo Plastic)/(Thermoplastic) upto 1100 voltage Net Content: Copper-500430.00 KGS, Halogen Free Flame Retardent Compound-212576.50 KGS, Halogen Free Catalyst-11323.50	18000.000Kilometer	1	74081190	Copper Wire Rod	1.01 Kgs/Kg content in the export product
			2	39013000	**Polyolefinsbased**Halogen Free Flame Retardent Compound	1.05 Kgs/Kg content in the export product
			3	39012090	**Polyolefinsbased**Halogen Free catalyst	Upto 1% of FoB value

Note:

1. **The words "Polyolefins based" may be added in the description of import item at Sl. No. 2 & 3.**
2. **Size & quantity of cables given in reply dated 11.11.2019 may be incorporated. (Copy enclosed)**

RA concerned may take suitable consequential action accordingly.

Case No.:358/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
HQ File :01/81/050/01076/AM19/	RLA File :07/24/040/00289/AM18/	Lic.No/Date:0710112738 24.01.2018	Deferred

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Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 23.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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	Case No.:363/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01081/AM19/	RLA File :07/24/040/00312/AM18/	Lic.No/Date:0710112822 14.02.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.01.2020 given by Consultant (TEC-3) considering reply dated 26.12.2019 as under:

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72251100	C.R.G.O. Electrical Steel Prime **Slit Coils**	300.000MT	72261100	**Cold Rolled Grain Oriented Electrical steel Coils of sheet Prime of relevant thickness**	303 MT

Note:

1. **The words "Slit Coils" may be added in the description of export item.**
2. **The description of import item may be amended as "Cold Rolled Grain Oriented Electrical steel Coils of sheet Prime of relevant thickness".**
3. **Width of export product will be less than width of imported coils.**

RA concerned may take suitable consequential action accordingly.

	Case No.:210/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00928/AM19/	RLA File :07/24/040/00010/AM19/	Lic.No/Date:0710113220 02.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.01.2020 given by Consultant (TEC-3) considering reply dated 26.12.2019 as under:

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72251100	C.R.G.O. Electrical Steel Prime **Slit Coils**	300.000 MT	72261100	**Cold Rolled Grain Oriented Electrical steel Coils of sheet Prime of relevant thickness**	303 MT

Note:

1. **The words "Slit Coils" may be added in the description of export item.**
2. **The description of import item may be amended as "Cold Rolled Grain Oriented Electrical steel Coils of sheet Prime of relevant thickness".**
3. **Width of export product will be less than width of imported coils.**

RA concerned may take suitable consequential action accordingly.

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	Case No.:75/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	Deferred
20	**Decision:**The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Revised calculation & Material Balance as weight indicated for individual blade & total weight is not pro-rata. The case stands deferred.			

	Case No.:74/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	Deferred
21	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. As per Material Balance, wastage is around 42% on the weight of export.To provide Justification for higher wastage. 2. Calculation sheet showing wastage for each raw material with specification & justification. The case stands deferred.			

	Case No.:99/8/81-ALC2/2018	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00481/AM19/	RLA File :07/24/040/00123/AM19/	Lic.No/Date:0710113703 08.08.2018	Deferred
22	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 16.08.2019 followed by reminders on 01.10.2019 & 02.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:143/14/81-ALC2/2018	Party Name: EMMVEE PHOTOVOLTAIC POWER PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
23	HQ File :01/81/050/00861/AM19/	RLA File :07/24/040/00130/AM19/	Lic.No/Date:0710113785 30.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 24.12.2019.			

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However, the applicant vide email dated 24.12.2019 informed that they have sent the reply of deficiency letteron 16/11/2019 vide speed post. However, no such reply has been received in the section. Hence, the Committee decided to advice the applicant to furnish reply of deficiency letter.

The case stands deferred.

24	**Case No.:19/10/81-ALC2/2018**	Party Name: VEDANTA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00500/AM19/	RLA File :03/95/040/00506/AM19/	Lic.No/Date:0310823651 07.09.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information.

The case stands deferred.

25	**Case No.:12/12/81-ALC2/2018**	Party Name: GAUTAM SOLAR PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00650/AM19/	RLA File :05/23/040/00276/AM19/	Lic.No/Date:0510407880 25.09.2018	Rejected

Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.07.2019 followed by reminders on 16.08.2019 & 06.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, New Delhi.

Case is rejected.

26	**Case No.:50/12/81-ALC2/2018**	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00688/AM19/	RLA File :04/24/040/00130/AM19/	Lic.No/Date:0410164717 26.09.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the firm's reply was referred to MSME on 03.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

27	**Case No.:56/12/81-ALC2/2018**	Party Name: DEWAN & SONS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File	RLA File	Lic.No/Date:2910025374	Deferred

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	:01/81/050/00694/AM19/	:29/24/040/00004/AM19/	12.11.2018	
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 16.08.2019 followed by reminders on 01.10.2019 & 02.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

28	**Case No.:62/12/81-ALC2/2018**	Party Name: JINDAL FITTINGS LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00700/AM19/	RLA File :05/23/040/00357/AM19/	Lic.No/Date:0510408454 19.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee as the applicant did not submit the specific reply of any query as asked in deficiency letter. The case stands deferred.			

29	**Case No.:8/13/81-ALC2/2018**	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00716/AM19/	RLA File :03/95/040/00916/AM19/	Lic.No/Date:0310825719 18.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** to explain the case before Norms Committee as the applicant did not submit the specific reply of any query as asked in deficiency letter. The case stands deferred.			

30	**Case No.:41/12/81-ALC2/2018**	Party Name: HEENA METAL PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00679/AM19/	RLA File :03/94/040/00486/AM19/	Lic.No/Date:0310825822 20.12.2018	Rejected
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by MSME was sent to the applicant on 01.06.2019 followed by a reminder on 18.07.2019 & 07.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai. Case is rejected.			

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	Case No.:242/14/81-ALC2/2018	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00960/AM19/	RLA File :31/83/040/00145/AM19/	Lic.No/Date:3110067282 15.01.2019	Approved
31	**Decision:** The Committee considered the case as per agenda and heard representative of the applicant during **personal hearing**. On the recommendation of representative of DPIIT, the Committee decided to fix the ad-hoc norms **on net to net basis** with the condition that the **surface area of the item imported to be accounted for**. RA concerned may take suitable consequential action accordingly.			

	Case No.:47/14/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00145/AM20/	RLA File :07/24/040/00246/AM19/	Lic.No/Date:0710114437 22.01.2019	Deferred
32	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 03.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:41/2/81-ALC2/2019	Party Name: DIAMOND ENGINEERING	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01127/AM19/	RLA File :04/24/040/00231/AM19/	Lic.No/Date:0410165165 04.02.2019	Deferred
33	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:289/14/81-ALC2/2018	Party Name: R R KABEL LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01007/AM19/	RLA File :03/95/040/01148/AM19/	Lic.No/Date:0310827010 13.02.2019	Deferred
34	**Decision:** The Committee considered the case as per agenda and noted that the applicant has requested to RA, Mumbai for amendment in the AA and will apply for ratification after receiving amendment as informed by the applicant's representative during personal hearing in M. No. 17/81-ALC2/2019 dated 27.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the requisite information for examination of the case. The case stands deferred.			

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35	**Case No.:43/2/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01129/AM19/	RLA File :04/24/040/00240/AM19/	Lic.No/Date:0410165215 14.02.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.
The case stands deferred.

36	**Case No.:77/2/81-ALC2/2019**	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01163/AM19/	RLA File :31/83/040/00185/AM19/	Lic.No/Date:3110067344 07.03.2019	Approved

Decision: The Committee considered the case as per agenda and heard representative of the applicant during **personal hearing**. On the recommendation of representative of DPIIT, the Committee decided to fix the ad-hoc norms **on net to net basis** with the condition that the **surface area of the item imported to be accounted for**.
RA concerned may take suitable consequential action accordingly.

37	**Case No.: 60/2/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01146/AM19/	RLA File :04/24/040/00268/AM19/	Lic.No/Date:0410165305 11.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.01.2020 given by Consultant (TEC-3) as under:

ITCHS Code	Import Item	Recommended Quantity
74081190	8 MM Continous Cast Copper Rod	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

38	**Case No.:79/2/81-ALC2/2019**	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01165/AM19/	RLA File :31/83/040/00188/AM19/	Lic.No/Date:3110067347 11.03.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.
The case stands deferred.

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39	**Case No.:74/2/81-ALC2/2019**	Party Name: USHA INDUSTRIAL CORPORATION.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01160/AM19/	RLA File :08/24/040/00406/AM19/	Lic.No/Date:0810144757 12.03.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

40	**Case No.:63/2/81-ALC2/2019**	Party Name: ANAND ARC LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01149/AM19/	RLA File :03/94/040/01086/AM19/	Lic.No/Date:0310827662 13.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 06.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

41	**Case No.:80/2/81-ALC2/2019**	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/01166/AM19/	RLA File :07/24/040/00286/AM19/	Lic.No/Date:0710114653 13.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.01.2020 given by Consultant (TEC-3) considering reply dated 26.12.2019 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72251100	C.R.G.O. Electrical Steel Prime **Slit Coils**	500.000 MT	72261100	**Cold Rolled Grain Oriented Electrical steel Coils of sheet Prime of relevant thickness**	505 MT

Note:

1. **The words "Slit Coils" may be added in the description of export item.**
2. **The description of import item may be amended as "Cold Rolled Grain Oriented Electrical steel Coils of sheet Prime of relevant thickness".**
3. **Width of export product will be less than width of imported coils.**

RA concerned may take suitable consequential action accordingly.

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42	**Case No.:1/2/81-ALC2/2019**	Party Name: GRAVITA INDIA LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00001/AM20/	RLA File :13/24/040/00139/AM19/	Lic.No/Date:1310049241 27.03.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

43	**Case No.:5/2/81-ALC2/2019**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00005/AM20/	RLA File :07/24/040/00312/AM19/	Lic.No/Date:0710114736 01.04.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

44	**Case No.:9/2/81-ALC2/2019**	Party Name: RAVIN CABLES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00009/AM20/	RLA File :03/95/040/01313/AM19/	Lic.No/Date:0310828162 04.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.01.2020 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85446090	Copper Conductors XLPE Insulated Armoured/Unarmoured PVC Sheathed Cable For 1100 V/L.T Containing 538 M.T (3 Core x 300 Sq.mm) Net content in the resultant product continuous cast copper wire rods 360 M.T , XLPE compound 19 M.T, PVC compound	46.000Kilometer	74081190	Copper Wire Rod	1.01 Kgs/Kg content in the export product

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	66 M.T,steel armouring wire 93 M.T				
85446090	Copper Conductors XLPE Insulated Armoured/Unarmoured PVC Sheathed Cable For 1100 V/L.T Containing 494 M.T (3.5 Core x 300 Sq.mm)Net content in the resultant product continuous cast copper wire rods 347 M.T , XLPE compound 16 M.T, PVC compound 54 M.T,steel armouring wire 77 M.T	38.000Kilometer	39011090	XLPE Compound	1.05 Kgs/Kg content in the export product

Note : Import item No. 1 is amended as 'Copper Wire Rod'.
RA concerned may take suitable consequential action accordingly.

	Case No.:16/2/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00016/AM20/	RLA File :03/95/040/01250/AM19/	Lic.No/Date:0310828254 10.04.2019	Deferred
45	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:24/3/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00044/AM20/	RLA File :04/24/040/00291/AM19/	Lic.No/Date:0410165528 30.04.2019	Deferred
46	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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	Case No.:4/5/81-ALC2/2019	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
47	HQ File :01/81/050/00053/AM20/	RLA File :03/95/040/00101/AM20/	Lic.No/Date:0310828823 07.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination as per advice of representative of MoS. The case stands deferred.			

	Case No.: 46/5/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
48	HQ File :01/81/050/00095/AM20/	RLA File :04/24/040/00023/AM20/	Lic.No/Date:0410165668 31.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by DHI was sent to the applicant on 01.10.2019 followed by reminders on 08.11.2019 & 02.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:2/14/81-ALC2/2019	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
49	HQ File :01/81/050/00100/AM20/	RLA File :31/83/040/00038/AM20/	Lic.No/Date:3110067437 03.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by DHI was sent to the applicant vide email on 7.1.2020. However, the email bounced back due to incorrect email ID. Therefore, the Committee decided to send the deficiency letter to the applicant by post. The case stands deferred.			

	Case No.:3/14/81-ALC2/2019	Party Name: DEWAN & SONS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
50	HQ File :01/81/050/00101/AM20/	RLA File :29/24/040/00007/AM20/	Lic.No/Date:2910025405 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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	Case No.:5/14/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00103/AM20/	RLA File :04/24/040/00043/AM20/	Lic.No/Date:0410165683 06.06.2019	Deferred
51	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by DHI& Consultant (TEC-1) was sent to the applicant on 08.11.2019 followed by a reminder on 02.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:7/14/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00105/AM20/	RLA File :04/24/040/00056/AM20/	Lic.No/Date:0410165686 06.06.2019	Deferred
52	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:10/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00108/AM20/	RLA File :34/24/040/00066/AM20/	Lic.No/Date:3410045194 06.06.2019	Deferred
53	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:8/14/81-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00106/AM20/	RLA File :03/95/040/00042/AM20/	Lic.No/Date:0310829465 07.06.2019	Deferred
54	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 06.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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55	**Case No.:9/14/81-ALC2/2019**	Party Name: RAM RATNA WIRES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00107/AM20/	RLA File :03/95/040/00994/AM19/	Lic.No/Date:0310829473 07.06.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.
The case stands deferred.

56	**Case No.:12/14/81-ALC2/2019**	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00110/AM20/	RLA File :05/23/040/00103/AM20/	Lic.No/Date:0510410839 07.06.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.01.2020 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73066100	Black Pipe (Square/Rectangular)**made of CR steel sheet/ plate**	3000.000 MT	1	72091690	Cold Rolled Steel Coils In Full Hard (Grade 08KP ACC to gost 1050-88)	1.05 Kgs/Kg content in the export product
2	73063090	Black Pipe (Round/Circular) **made of CR steel sheet/ plate**	1500.000 MT	2	72091690	Cold Rolled Steel Coils In Full Hard (Grade 08KP ACC To Gost 1050-88)	1.05 Kgs/Kg content in the export product
3	73063090	Galvanized Steel Pipes (Circular/Round) **made of CR steel sheet/ plate**	3500.000 MT	3	72104900	Prime Hot Dipped Galvanized Steel Coils (Grade S450GD+Z275)	As per SION C1984

Note:

1. **The words "made of CR steel sheet/ plate" may be added in the description of the export items.**
2. **Grade & thickness of steel to match in export & import.**

RA concerned may take suitable consequential action accordingly.

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57	**Case No.:13/14/81-ALC2/2019**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00111/AM20/	RLA File :02/24/040/00033/AM20/	Lic.No/Date:0210209231 07.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 03.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

58	**Case No.:14/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00112/AM20/	RLA File :34/24/040/00068/AM20/	Lic.No/Date:3410045197 07.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

59	**Case No.:17/14/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00115/AM20/	RLA File :03/95/040/00233/AM20/	Lic.No/Date:0310829556 11.06.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/81 dated 16.10.2019 at S.No. 81. Hence, the Committee decided to withdraw the case from the agenda. The case stands withdrawn.			

60	**Case No.:19/14/81-ALC2/2019**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00117/AM20/	RLA File :24/24/040/00008/AM20/	Lic.No/Date:2410042779 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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61	**Case No.:21/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00119/AM20/	RLA File :34/24/040/00086/AM20/	Lic.No/Date:3410045203 12.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

62	**Case No.:22/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00120/AM20/	RLA File :34/24/040/00085/AM20/	Lic.No/Date:3410045204 12.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

63	**Case No.:27/14/81-ALC2/2019**	Party Name: TRINITY PLAST	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00125/AM20/	RLA File :03/95/040/00249/AM20/	Lic.No/Date:0310829646 14.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. A decision would be taken based on the report of the study group. The report of study group is still awaited. The case stands deferred.			

64	**Case No.:28/14/81-ALC2/2019**	Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00126/AM20/	RLA File :05/24/040/00153/AM20/	Lic.No/Date:0510410945 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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65	**Case No.:29/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00127/AM20/	RLA File :34/24/040/00092/AM20/	Lic.No/Date:3410045211 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

66	**Case No.:30/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00128/AM20/	RLA File :34/24/040/00093/AM20/	Lic.No/Date:3410045212 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

67	**Case No.:33/14/81-ALC2/2019**	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00131/AM20/	RLA File :65/24/040/00001/AM20/	Lic.No/Date:6510000028 18.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 19.11.2019 & 31.12.2019 for examination of the case. However, the representative of the DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

68	**Case No.:35/14/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00133/AM20/	RLA File :04/24/040/00045/AM20/	Lic.No/Date:0410165740 19.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/47/2019-TSW dated 03.12.2019: 1. Sl. No. 1, 3, 4, 5 & 11 of the Standard Deficiency Format, export item wise. The case stands deferred.			

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69	**Case No.:36/14/81-ALC2/2019**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00134/AM20/	RLA File :04/24/040/00013/AM20/	Lic.No/Date:0410165741 20.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 27.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

70	**Case No.: 37/14/81-ALC2/2019**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00135/AM20/	RLA File :04/24/040/00015/AM20/	Lic.No/Date:0410165742 20.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 27.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

71	**Case No.:40/14/81-ALC2/2019**	Party Name: HONYLITE PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00138/AM20/	RLA File :05/23/040/00119/AM20/	Lic.No/Date:0510411013 21.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

72	**Case No.:44/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00142/AM20/	RLA File :34/24/040/00104/AM20/	Lic.No/Date:3410045227 24.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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73	**Case No.:45/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00143/AM20/	RLA File :34/24/040/00105/AM20/	Lic.No/Date:3410045228 24.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.01.2020 given by Consultant (TEC-1). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

74	**Case No.:52/14/81-ALC2/2019**	Party Name: SHREE CABLES AND CONDUCTORS PVT. LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00150/AM20/	RLA File :11/24/040/00004/AM20/	Lic.No/Date:1110028604 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

75	**Case No.:46/14/81-ALC2/2019**	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00144/AM20/	RLA File :03/94/040/00237/AM20/	Lic.No/Date:0310829921 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

76	**Case No.:48/14/81-ALC2/2019**	Party Name: JANS COPPER PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00146/AM20/	RLA File :03/94/040/01012/AM19/	Lic.No/Date:0310829929 26.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was referred to DPIIT on 03.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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	Case No.:49/14/81-ALC2/2019	Party Name: METALLOYS RECYCLING LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
77	HQ File :01/81/050/00147/AM20/	RLA File :03/95/040/01292/AM19/	Lic.No/Date:0310829944 26.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination & comments as per advice of Consultant (TEC-3). The case stands deferred.			

	Case No.:51/14/81-ALC2/2019	Party Name: STORK FERRO AND MINERAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00149/AM20/	RLA File :05/24/040/00184/AM20/	Lic.No/Date:0510411068 27.06.2019	Deferred
78	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (SKB): 1. Percentage of Chromium in Ferro Chromium Containing by weight more than 4% of carbon. 2. Percentage of Chromite (Cr_2O_3) in Chrome Ore Lumps. The case stands deferred.			

	Case No.:55/14/81-ALC2/2019	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
79	HQ File :01/81/050/00153/AM20/	RLA File :03/95/040/00313/AM20/	Lic.No/Date:0310830050 03.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:58/14/81-ALC2/2019	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
80	HQ File :01/81/050/00156/AM20/	RLA File :02/24/040/00054/AM20/	Lic.No/Date:0210209298 03.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was referred to MSME on 31.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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	Case No.:56/14/81-ALC2/2019	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
81	HQ File :01/81/050/00154/AM20/	RLA File :03/94/040/00254/AM20/	Lic.No/Date:0310830062 04.07.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.01.2020 given by Consultant (TEC-1). (Copy enclosed).

RA concerned may take suitable consequential action accordingly.

	Case No.:57/14/81-ALC2/2019	Party Name: PATEL TECHNOMATION PVT. LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
82	HQ File :01/81/050/00155/AM20/	RLA File :03/95/040/00311/AM20/	Lic.No/Date:0310830065 04.07.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

	Case No.:59/14/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
83	HQ File :01/81/050/00157/AM20/	RLA File :04/24/040/00026/AM20/	Lic.No/Date:0410165804 05.07.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 27.11.2019 for examination of the case. However, no comments are received yet. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 0410165601dated 15.05.2019 in Meeting No. 10/81-ALC2/2019 held on 21.08.2019as under:

1.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Coper scrap covered by ISRI code words Barely, Berry and Brich---- AS PER PARA 4.07 OF HBP. Copper wire nodules scrap covered by ISRI code words Clove, cobra and Cocoa -	2280 MT	74040012	Copper wire scrap as per ISRI code Druid **Min Cu - 40%**	5812.290 MT inclusive of 3% wastage after effecting 40% recovery from scrap

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	Copper **Content 99%**				

2. Average percentage of Copper (Cu) in export item to be mentioned as 99%.
3. Average percentage of Copper (Cu) by weight in import item to be mentioned as 40%.
RA concerned may take suitable consequential action accordingly

84	**Case No.:60/14/81-ALC2/2019**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00158/AM20/	RLA File :07/24/040/00065/AM20/	Lic.No/Date:0710115133 05.07.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 26.12.2019. However, the Committee decided to call the applicant for **personal hearing** to explain the case before Norms Committee along with reply of deficiency letter dated 26.12.2019.
The case stands deferred.

85	**Case No.:61/14/81-ALC2/2019**	Party Name: VILAS TRANSCORE LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00159/AM20/	RLA File :34/24/040/00097/AM20/	Lic.No/Date:3410045260 05.07.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.12.2019 given by Consultant (SKB). (Copy enclosed).

RA concerned may take suitable consequential action accordingly.

86	**Case No.:64/14/81-ALC2/2019**	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00162/AM20/	RLA File :13/24/040/00156/AM20/	Lic.No/Date:1310049348 05.07.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/93/2019-TSW dated 23.12.2019:

1. Detailed calculations for the requirement of each raw material, export product wise supported by cross sectional diagram of the cable/buyers data sheet.
2. Details of other materials, indigenous or imported, required in the manufacturing of the cables.
3. Net weight per KM of each cable including the weight of indigenous inputs.
4. Material balancing viz. net content of each imported and indigenous inputs per KM of export product.
5. Wastage claimed on each import item, if any.

The case stands deferred.

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87	**Case No.:65/14/81-ALC2/2019**	Party Name: DC AUTO PARTS PVT.LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00163/AM20/	RLA File :07/24/040/00070/AM20/	Lic.No/Date:0710115147 09.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. he case stands deferred.			

88	**Case No.:66/14/81-ALC2/2019**	Party Name: STANCORP	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00164/AM20/	RLA File :03/95/040/00128/AM20/	Lic.No/Date:0310830212 10.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

89	**Case No.:68/14/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00166/AM20/	RLA File :05/23/040/00147/AM20/	Lic.No/Date:0510411234 11.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information **with supporting documents** as per advice of Consultant (TEC-3): 1. Coating thickness of each layer. 2. Surface area of pipes to be coated. The case stands deferred.			

90	**Case No.:73/14/81-ALC2/2019**	Party Name: GUJARAT INFRAPIPES PVT.LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00171/AM20/	RLA File :34/24/040/00094/AM20/	Lic.No/Date:3410045279 11.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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	Case No.:72/14/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
91	HQ File :01/81/050/00170/AM20/	RLA File :05/24/040/00219/AM20/	Lic.No/Date:0510411242 12.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination & comments as per advice of Consultant (TEC-1). The case stands deferred.			

	Case No.:74/14/81-ALC2/2019	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00172/AM20/	RLA File :03/94/040/00248/AM20/	Lic.No/Date:0310830300 15.07.2019	Deferred
92	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 3, 5, 11 & 15 of the Standard Deficiency Format. The case stands deferred.			

	Case No.:75/14/81-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00173/AM20/	RLA File :03/94/040/00219/AM20/	Lic.No/Date:0310830319 16.07.2019	Deferred
93	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/193/2019-TSW dated 23.12.2019: 2. Sl. No. 3, 8, 9 & 11 of the Standard Deficiency Format. 3. Details of import item (description has been indicated in code-numbers for some items) and their specific use in the export items. 4. Basis/justification for the quantities of import items. The case stands deferred.			

	Case No.:76/14/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
94	HQ File :01/81/050/00174/AM20/	RLA File :03/94/040/00285/AM20/	Lic.No/Date:0310830344 16.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):			

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1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format.
2. Drawing/diagram of blank with dimensions of each export product.

The case stands deferred.

95	**Case No.:77/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00175/AM20/	RLA File :34/24/040/00128/AM20/	Lic.No/Date:3410045293 17.07.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

96	**Case No.:78/14/81-ALC2/2019**	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00176/AM20/	RLA File :07/24/040/00086/AM20/	Lic.No/Date:0710115188 19.07.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on **repeat basis as approved** for **AA No. 0710114618 dated 04.03.2019** in M. No. 10/81 dated 21.08.2019 as per written comments of Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	74093100	Phosphor Bronze Strip Coil 0.400 MM	1.01 Kgs/Kg content in the export products
2	74093100	Phosphor Bronze Strip Coil 0.500 MM	1.01 Kgs/Kg content in the export products
3	74092100	Brass Strip Coil 0.800 MM	1.01 Kgs/Kg content in the export products
4	74092100	Brass Strip Coil 0.400 MM	1.01 Kgs/Kg content in the export products
5	74092100	Brass Strip Coil 0.600 MM	1.01 Kgs/Kg content in the export products
6	74092100	Brass Strip Coil 0.640 MM	1.01 Kgs/Kg content in the export products

Note: Grade & thickness of import product used in the resultant product should match.

RA concerned may take suitable consequential action accordingly.

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	Case No.:79/14/81-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00177/AM20/	RLA File :03/95/040/00388/AM20/	Lic.No/Date:0310830501 23.07.2019	Approved

97

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72022900	Ferro Silicon Powder	72000.000 Kg	72022900	Ferro Silicon Lumps / Chips	1.01 Kgs/Kg content in the export product

Note:

1. **The applicant should import relevant item only.**
2. **Size of import item should be greater than that of export item.**

RA concerned may take suitable consequential action accordingly.

	Case No.:80/14/81-ALC2/2019	Party Name: WORTHY ENGINEERING	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00178/AM20/	RLA File :07/24/040/00092/AM20/	Lic.No/Date:0710115198 23.07.2019	Deferred

98

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 03.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

	Case No.:81/14/81-ALC2/2019	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00179/AM20/	RLA File :31/83/040/00065/AM20/	Lic.No/Date:3110067482 23.07.2019	Deferred

99

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

100	**Case No.:82/14/81-ALC2/2019**	Party Name: VINEY CORPORATION LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**

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	HQ File :01/81/050/00180/AM20/	RLA File :05/24/040/00182/AM20/	Lic.No/Date:0510411328 23.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that MeitYhas sought certain information from the applicant on 07.01.2020. Therefore, the Committee decided to wait for the comments/reply. The case stands deferred.			

101	**Case No.:83/14/81-ALC2/2019**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00181/AM20/	RLA File :24/24/040/00020/AM20/	Lic.No/Date:2410042826 23.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

102	**Case No.:84/14/81-ALC2/2019**	Party Name: WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00182/AM20/	RLA File :34/24/040/00117/AM20/	Lic.No/Date:3410045309 24.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3)for expediting the comments. The case stands deferred.			

103	**Case No.:85/14/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00183/AM20/	RLA File :03/95/040/00418/AM20/	Lic.No/Date:0310830578 25.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3)for expediting the comments. The case stands deferred.			

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104	**Case No.:86/14/81-ALC2/2019**	Party Name: GALA PRECISION ENGINEERING PVT LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00184/AM20/	RLA File :03/94/040/00326/AM20/	Lic.No/Date:0310830588 25.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 07.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

105	**Case No.:87/14/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00185/AM20/	RLA File :05/23/040/00162/AM20/	Lic.No/Date:0510411348 25.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 13.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

106	**Case No.:88/14/81-ALC2/2019**	Party Name: UNIVERSAL FLEXIBLES PVT. LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00186/AM20/	RLA File :07/24/040/00090/AM20/	Lic.No/Date:0710115218 26.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

107	**Case No.:89/14/81-ALC2/2019**	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00187/AM20/	RLA File :05/23/040/00161/AM20/	Lic.No/Date:0510411387 29.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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108	**Case No.:90/14/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00188/AM20/	RLA File :03/95/040/00440/AM20/	Lic.No/Date:0310830685 30.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3)for expediting the comments. The case stands deferred.			

109	**Case No.:91/14/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00189/AM20/	RLA File :03/95/040/00452/AM20/	Lic.No/Date:0310830723 31.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3)for expediting the comments. The case stands deferred.			

110	**Case No.:92/14/81-ALC2/2019**	Party Name: KNEST MANUFACTURERS LLP	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00190/AM20/	RLA File :31/82/040/00035/AM20/	Lic.No/Date:3110067488 31.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

111	**Case No.:93/14/81-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00191/AM20/	RLA File :31/83/040/00071/AM20/	Lic.No/Date:3110067489 31.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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	Case No.:95/14/81-ALC2/2019	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00193/AM20/	RLA File :03/95/040/00400/AM20/	Lic.No/Date:0310830743 01.08.2019	Deferred
112	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:97/14/81-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00195/AM20/	RLA File :11/24/040/00005/AM20/	Lic.No/Date:1110028609 02.08.2019	Deferred
113	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/390/2018-TSW dated 23.12.2019: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format, export product wise. 2. Sheet layout diagram of the material indicating the wastage during blanking for import item at Sl. No. 1, export product wise. The case stands deferred.			

	Case No.:96/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00194/AM20/	RLA File :03/94/040/00342/AM20/	Lic.No/Date:0310830785 05.08.2019	Deferred
114	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019& 06.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:98/14/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
115	HQ File :01/81/050/00196/AM20/	RLA File :03/95/040/00264/AM20/	Lic.No/Date:0310830802 05.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 22.11.2019 for examination of the case. However, the representative of DPIIT			

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informed in meeting that different file/application has been received by DPIIT. Therefore, the Committee directed to send the correct application to DPIIT for examination of the case.

The case stands deferred.

116	**Case No.:99/14/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00197/AM20/	RLA File :03/95/040/00047/AM20/	Lic.No/Date:0310830803 05.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 27.12.2019& 31.12.2019 for examination of the case. However, the representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

117	**Case No.:100/14/81-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00198/AM20/	RLA File :11/24/040/00006/AM20/	Lic.No/Date:1110028610 05.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/390/2018-TSW dated 23.12.2019: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format, export product wise. 2. Sheet layout diagram of the material indicating the wastage during blanking for import item at Sl. No. 1, export product wise. The case stands deferred.			

118	**Case No.:101/14/81-ALC2/2019**	Party Name: PRECISION METALS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00199/AM20/	RLA File :03/95/040/00398/AM20/	Lic.No/Date:0310830840 06.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 22.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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119	**Case No.:102/14/81-ALC2/2019**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00200/AM20/	RLA File :05/23/040/00177/AM20/	Lic.No/Date:0510411459 07.08.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3)for expediting the comments.

The case stands deferred.

120	**Case No.:103/14/81-ALC2/2019**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00201/AM20/	RLA File :04/24/040/00201/AM19/	Lic.No/Date:0410165943 07.08.2019	Approved

Decision: The Committee considered the case as per agenda and decided to ratify the norms on repeat basis as approved for AA No. 0410165601dated 15.05.2019 in Meeting No. 10/81-ALC2/2019 held on 21.08.2019as under:

1.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Coper scrap covered by ISRI code words Barely, Berry and Brich/ copper wire nodules scrap covered by ISRI code words Clove, cobra and Cocoa;- **CopperContent 99%**	760 MT	74040012	Copper wire scrap as per ISRI code Druid **Min Cu - 40%**	1937.430MT inclusive of 3% wastage after effecting 40% recovery from scrap

2. Average percentage of Copper (Cu) in export item to be mentioned as 99%.
3. Average percentage of Copper (Cu) by weight in import item to be mentioned as 40%.

RA concerned may take suitable consequential action accordingly

121	**Case No.:104/14/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00202/AM20/	RLA File :04/24/040/00062/AM20/	Lic.No/Date:0410165947 08.08.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 27.11.2019 for examination of the case. However, no comments have been

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	received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.

122	**Case No.:105/14/81-ALC2/2019**	Party Name: UKB ELECTRONICS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00203/AM20/	RLA File :05/24/040/00272/AM20/	Lic.No/Date:0510411476 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

123	**Case No.:106/14/81-ALC2/2019**	Party Name: VEDANTA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00204/AM20/	RLA File :05/24/040/00265/AM20/	Lic.No/Date:0510411482 09.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 27.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

124	**Case No.:107/14/81-ALC2/2019**	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00205/AM20/	RLA File :05/23/040/00178/AM20/	Lic.No/Date:0510411489 09.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.			

125	**Case No.:108/14/81-ALC2/2019**	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File	RLA File	Lic.No/Date:0310830950	Deferred

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	:01/81/050/00206/AM20/	:03/94/040/00392/AM20/	13.08.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

126	**Case No.:109/14/81-ALC2/2019**	Party Name: BHARAT WIRE ROPES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00207/AM20/	RLA File :03/94/040/00368/AM20/	Lic.No/Date:0310830967 13.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 & 06.01.2020for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

127	**Case No.:110/14/81-ALC2/2019**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00208/AM20/	RLA File :07/24/040/00111/AM20/	Lic.No/Date:0710115293 16.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3)for expediting the comments. The case stands deferred.			

128	**Case No.:111/14/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00209/AM20/	RLA File :03/95/040/00512/AM20/	Lic.No/Date:0310831052 19.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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129	**Case No.:112/14/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00210/AM20/	RLA File :03/95/040/00511/AM20/	Lic.No/Date:0310831055 19.08.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

130	**Case No.:113/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00211/AM20/	RLA File :03/94/040/00379/AM20/	Lic.No/Date:0310831068 19.08.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 22.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

131	**Case No.:114/14/81-ALC2/2019**	Party Name: MW WIRETEC PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00212/AM20/	RLA File :05/24/040/00281/AM20/	Lic.No/Date:0510411563 20.08.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.11.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72299016	MIG Wire Size 1.20 Mm Wire of Other Alloy Steel**of relevant grade**	86.400 MT	72279090	Plain Wire Rod of 5.5 mm Grade ER70S-6	1.01 Kgs/Kg content in the export product

Note: The grade of import and export product to conform.

RA concerned may take suitable consequential action accordingly.

132	**Case No.:115/14/81-ALC2/2019**	Party Name: AIRMASTER TAPE INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File	RLA File	Lic.No/Date:0410165978	Deferred

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	:01/81/050/00213/AM20/	:04/24/040/00086/AM20/	20.08.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

133	**Case No.:116/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00214/AM20/	RLA File :34/24/040/00161/AM20/	Lic.No/Date:3410045379 20.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 14.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

134	**Case No.:117/14/81-ALC2/2019**	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00215/AM20/	RLA File :07/24/040/00116/AM20/	Lic.No/Date:0710115311 21.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

135	**Case No.:118/14/81-ALC2/2019**	Party Name: TECHNO COAT SYSTEMS (INDIA)	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00216/AM20/	RLA File :08/24/040/00162/AM20/	Lic.No/Date:0810146018 21.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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136	**Case No.:119/14/81-ALC2/2019**	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00217/AM20/	RLA File :03/95/040/00480/AM20/	Lic.No/Date:0310831123 21.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

137	**Case No.:120/14/81-ALC2/2019**	Party Name: K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00218/AM20/	RLA File :50/24/040/00006/AM20/	Lic.No/Date:5010002551 21.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

138	**Case No.:121/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00219/AM20/	RLA File :34/24/040/00162/AM20/	Lic.No/Date:3410045382 21.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 14.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

139	**Case No.:122/14/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00220/AM20/	RLA File :03/95/040/00389/AM20/	Lic.No/Date:0310831209 23.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 22.11.2019 & 27.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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	Case No.:123/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00221/AM20/	RLA File :03/95/040/00520/AM20/	Lic.No/Date:0310831229 26.08.2019	Deferred
140	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

	Case No.:125/14/81-ALC2/2019	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00223/AM20/	RLA File :52/24/040/00027/AM20/	Lic.No/Date:5210043159 26.08.2019	Deferred
141	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 30.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:124/14/81-ALC2/2019	Party Name: GOEL STEELS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00222/AM20/	RLA File :05/23/040/00207/AM20/	Lic.No/Date:0510411644 27.08.2019	Deferred
142	**Decision:** The Committee considered the case as per agenda and noted that a study group team has visited the factory premises of the applicants manufacturing same/similar products to study the manufacturing processes and ascertain wastages by visiting. A decision would be taken based on the report of the study group. The report of study group is still awaited. The case stands deferred.			

	Case No.:126/14/81-ALC2/2019	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00224/AM20/	RLA File :04/24/040/00090/AM20/	Lic.No/Date:0410166014 28.08.2019	Deferred
143	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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144	**Case No.:127/14/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00225/AM20/	RLA File :05/23/040/00206/AM20/	Lic.No/Date:0510411659 28.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 13.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

145	**Case No.:128/14/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00226/AM20/	RLA File :04/24/040/00085/AM20/	Lic.No/Date:0410166025 28.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/47/2019-TSW dated 03.12.2019: 1. Sl. No. 1, 3, 4, 5 & 11 of the Standard Deficiency Format, export item wise. The case stands deferred.			

146	**Case No.:129/14/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00227/AM20/	RLA File :03/95/040/00548/AM20/	Lic.No/Date:0310831311 29.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

147	**Case No.:130/14/81-ALC2/2019**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00228/AM20/	RLA File :03/94/040/00433/AM20/	Lic.No/Date:0310831321 30.08.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.01.2020 given by Consultant (SKB). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

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148	**Case No.:131/14/81-ALC2/2019**	Party Name: ICON POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00229/AM20/	RLA File :05/23/040/00214/AM20/	Lic.No/Date:0510411713 02.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 31.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

149	**Case No.:132/14/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00230/AM20/	RLA File :05/23/040/00546/AM19/	Lic.No/Date:0510411714 02.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 27.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

150	**Case No.:134/14/81-ALC2/2019**	Party Name: NUEVOSOL ENERGY PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00232/AM20/	RLA File :09/24/040/00257/AM20/	Lic.No/Date:0910067962 03.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

151	**Case No.:135/14/81-ALC2/2019**	Party Name: NUEVOSOL ENERGY PVT LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00233/AM20/	RLA File :09/24/040/00256/AM20/	Lic.No/Date:0910067963 03.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

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152	**Case No.:136/14/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00234/AM20/	RLA File :03/95/040/00556/AM20/	Lic.No/Date:0310831395 06.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 25.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

153	**Case No.:137/14/81-ALC2/2019**	Party Name: JINDAL INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00235/AM20/	RLA File :02/24/040/00089/AM20/	Lic.No/Date:0210209422 06.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (SKB): 1. Break-up of thickness to be exported and quantity thereof and calculation of quantity of import items strictly as per P. No. 33 (RE: 2012)/2009-2014 dated 30.11.2012 under the aforesaid AA. The case stands deferred.			

154	**Case No.:138/14/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00236/AM20/	RLA File :05/23/040/00221/AM20/	Lic.No/Date:0510411774 06.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 13.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

155	**Case No.:140/14/81-ALC2/2019**	Party Name: WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00238/AM20/	RLA File :34/24/040/00166/AM20/	Lic.No/Date:3410045427 09.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

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156	**Case No.:141/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00239/AM20/	RLA File :03/94/040/00450/AM20/	Lic.No/Date:0310831497 12.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

157	**Case No.:142/14/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00240/AM20/	RLA File :03/95/040/00584/AM20/	Lic.No/Date:0310831527 13.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

158	**Case No.:150/14/81-ALC2/2019**	Party Name: WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00248/AM20/	RLA File :34/24/040/00165/AM20/	Lic.No/Date:3410045461 19.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

159	**Case No.:156/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00254/AM20/	RLA File :03/94/040/00481/AM20/	Lic.No/Date:0310831709 23.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

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160	**Case No.:158/14/81-ALC2/2019**	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00256/AM20/	RLA File :05/23/040/00244/AM20/	Lic.No/Date:0510411905 23.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.			

161	**Case No.:161/14/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00259/AM20/	RLA File :03/95/040/00636/AM20/	Lic.No/Date:0310831823 26.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

162	**Case No.:169/14/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00267/AM20/	RLA File :03/94/040/00513/AM20/	Lic.No/Date:0310831977 03.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's replyhas been referred to MSME on 08.01.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

163	**Case No.:170/14/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00268/AM20/	RLA File :03/95/040/00683/AM20/	Lic.No/Date:0310832082 07.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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	Case No.:1/20/81-ALC2/2019	Party Name: NORDEX INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00353/AM20/	RLA File :07/24/040/00216/AM20/	Lic.No/Date:0710115856 13.12.2019	Deferred
164	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:2/20/81-ALC2/2019	Party Name: METALLOYS RECYCLING LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
165	HQ File :01/81/050/00354/AM20/	RLA File :03/95/040/00796/AM20/	Lic.No/Date:0310833431 16.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination as per advice of Consultant (TEC-3). The case stands deferred.			

	Case No.:3/20/81-ALC2/2019	Party Name: ENGINEERS INDIA	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00355/AM20/	RLA File :05/23/040/00341/AM20/	Lic.No/Date:0510412919 16.12.2019	Deferred
166	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:4/20/81-ALC2/2019	Party Name: METALLOYS RECYCLING LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
167	HQ File :01/81/050/00356/AM20/	RLA File :03/95/040/00675/AM20/	Lic.No/Date:0310833435 16.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination as per advice of Consultant (TEC-3). The case stands deferred.			

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168	**Case No.:5/20/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00357/AM20/	RLA File :03/95/040/00900/AM20/	Lic.No/Date:0310833440 16.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

169	**Case No.:6/20/81-ALC2/2019**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00358/AM20/	RLA File :31/83/040/00126/AM20/	Lic.No/Date:3110067630 17.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

170	**Case No.:7/20/81-ALC2/2019**	Party Name: PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00359/AM20/	RLA File :03/95/040/00081/AM20/	Lic.No/Date:0310833457 17.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

171	**Case No.:8/20/81-ALC2/2019**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00360/AM20/	RLA File :34/24/040/00281/AM20/	Lic.No/Date:3410045719 18.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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172	**Case No.:9/20/81-ALC2/2019**	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00361/AM20/	RLA File :13/24/040/00187/AM20/	Lic.No/Date:1310049480 19.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 06.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

173	**Case No.:10/20/81-ALC2/2019**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00362/AM20/	RLA File :02/24/040/00142/AM20/	Lic.No/Date:0210209634 20.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

174	**Case No.:11/20/81-ALC2/2019**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00363/AM20/	RLA File :02/24/040/00143/AM20/	Lic.No/Date:0210209635 20.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

175	**Case No.:12/20/81-ALC2/2019**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00364/AM20/	RLA File :52/24/040/00052/AM20/	Lic.No/Date:5210043274 20.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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176	**Case No.:23/20/81-ALC2/2019**	Party Name: AGRAWAL METAL WORKS PVT. LTD	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00375/AM20/	RLA File :33/24/040/00027/AM20/	Lic.No/Date:3310030628 20.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

177	**Case No.:13/20/81-ALC2/2019**	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00365/AM20/	RLA File :03/94/040/00765/AM20/	Lic.No/Date:0310833602 23.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

178	**Case No.:14/20/81-ALC2/2019**	Party Name: STAIN LAY INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00366/AM20/	RLA File :05/24/040/00594/AM20/	Lic.No/Date:0510413038 23.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

179	**Case No.:15/20/81-ALC2/2019**	Party Name: VAKKAL IMPEX PVT.LTD,	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00367/AM20/	RLA File :07/24/040/00219/AM20/	Lic.No/Date:0710115921 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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180	**Case No.:16/20/81-ALC2/2019**	Party Name: PRECISION METALS	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00368/AM20/	RLA File :03/95/040/00918/AM20/	Lic.No/Date:0310833650 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

181	**Case No.:17/20/81-ALC2/2019**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00369/AM20/	RLA File :05/24/040/00591/AM20/	Lic.No/Date:0510413061 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

182	**Case No.:18/20/81-ALC2/2019**	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00370/AM20/	RLA File :34/24/040/00279/AM20/	Lic.No/Date:3410045742 24.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (SKB) on 07.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

183	**Case No.:19/20/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00371/AM20/	RLA File :04/24/040/00142/AM20/	Lic.No/Date:0410166390 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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184	**Case No.:20/20/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00372/AM20/	RLA File :04/24/040/00141/AM20/	Lic.No/Date:0410166392 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

185	**Case No.:21/20/81-ALC2/2019**	Party Name: MITTAL COIN PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00373/AM20/	RLA File :56/24/040/00024/AM20/	Lic.No/Date:5610005766 24.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination as per advice of Consultant (TEC-3). The case stands deferred.			

186	**Case No.:22/20/81-ALC2/2019**	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2019 08.01.2020	**Status:**
	HQ File :01/81/050/00374/AM20/	RLA File :03/95/040/00946/AM20/	Lic.No/Date:0310833737 27.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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Offline Cases

Sl. No.	Applicant's Name	HQ/RA File No.	Case History	Decision	Status
R1	KOTSONS PVT. LIMITED 0610038672 dated 09.08.2017	01/81/050/00378/AM18/ 06/24/040/00015/AM18	The case was rejected in M. No.04/81 dated 27.08.2018 due to non submission of reply of DHI's deficiency letter. However, the applicant vide letter dated 03.04.2019 furnished reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DHI on 18.07.2019 for examination. As per decision of M. No.11/81 dt 04.09.2019, DHI was reminded on 11.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the representative of DHI informed that the applicant has still not furnish point wise reply of the deficiencies raised by DHI vide U.O. No. 3(92)/17-TS(B) dated 22.12.2017. Hence, the Committee decided to seek from the applicant to furnish the requisite information as per advice of representative of DHI. DHI D/L sent again to applicant via email dated 05.11.2019. Reply received from applicant dt. 15.11.2019. Applicant's reply dt. 15.11.2019 was sent to DHI on 21.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019. As per decision of M. No. 17/81 dt. 27.11.2019, the applicant's replydt. 15.11.2019 was again sent to DHI on 21.11.2019. However, no comments have been received yet.	The Committee decided to remind DHI for expediting the comments.	Deferred
R2	NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU	01/80/162/00302/AM18/ 1/11/2015: EOU:CSEZ/1476/	DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the applicant, had requested for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in M. No.01/81 dated 10.04.2019 and on the advice of Consultant (TEC-3), some information was sought from the applicant vide email dated 25.05.2019 followed by reminder on 12.07.2019. The case was considered in M. No.14/81 dated 16.10.2019 and decided to remind the applicant. The email reply dated 13.11.2019 received from the applicant and referred to Consultant (TEC-3) via email dated 14.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019. Consultant (TEC-3) recommendation dated 01.01.2020 received.	The Committee noted the written comments of Consultant (TEC-3) as under: 1. Nash Industries, an EOU, had requested for fixation of wastage norms for export product 'sheet metal pressed components for UPS & other industrial use'. 2. Applicant has informed that they are manufacturing 1000 parts & components & have submitted some details for 6 components. 3. Components are manufactured from iron & steel, Cu & Al sheets. 4. Wastages claimed is in	Deferred

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				the range of 38% to 50% which is average of vide range of 1.5% to 98.4% 5. As range of wastage is very wide and number of components ver large, it is not possible to work out wastage of every component. In view of the above, the Committee decided to allow PH to the applicant.	
R3	MAHARASHTRA SEAMLESS LIMITED	01/81/162/259/AM17/DES-II	The applicant via email dated 24.04.2019 has requested to consider their application for fixation of SION for 'Seamless Steel Coated Pipes' and 'Electric Resistance Welded (ERW) Coated Pipe'. As per decision taken in M. No.8/81 dated 24.07.2019, the Committee decided to refer the case to Consultant (TEC-3) for examination. The case was considered in M. No.14/81 dated 16.10.2019 and decided to take action to refer the case immediately. In compliance of M. No.14/81 dated 16.10.2019 decision, the case has been referred to Consultant (TEC-3). However, no comments have been received yet. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for comments of Consultant (TEC-3).	The Committee noted the written comments dated 08.01.2020 given by Consultant (TEC-3) and decided to examine the matter on file.	Deferred
R4	KIRTANLAL STEEL PRIVATE LIMITED 0310815526 dated 05.09.2017	01/81/050/00442/AM18/ 03/94/040/00102/AM18/	The case was approved in M. No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019. As per NC decision of M. No. 11/81 dt 04.09.2019, Consultant (TEC-3) was reminded on 11.10.2019. The case was considered in M. No.14/81 dated 16.10.2019 and decided to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). In compliance of M. No.14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to remind the applicant.	The Committee considered the case as per agenda.Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant **to submit the exact details of sizes of the export product vis-a-vis import along with quantity**.	Deferred
R5	KIRTANLAL STEEL	01/81/050/00443/AM1	The case was approved in M. No.03/81 dated 14.08.2018 allowing the wastage of 23%. The	The Committee considered the case as per agenda.	Deferred

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	PRIVATE LIMITED 0310815527 dated 05.09.2017	8/ 03/94/040/0 0105/AM1 8/	applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. As per decision of M. No.11/81 dt 04.09.2019, (TEC-3) has been reminded on 11.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish exact details of sizes. In compliance of M. No. 14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to remind the applicant.	Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant **to submit the exact details of sizes of the export product vis-a-vis import along with quantity.**	
R6	KIRTANLAL STEEL PRIVATE LIMITED 0310816055 dated 29.09.2017	01/81/050/0 0501/AM1 8/ 03/94/040/0 0529/AM1 8/	The case was rejected in M. No.05/81dated 10.10.2018 due to non submission of reply of deficiency letter. The applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. As per decision of M. No.11/81 dt 04.09.2019, (TEC-3) has been reminded on 11.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish exact details of sizes. In compliance of M. No. 14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to remind the applicant.	The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant **to submit the exact details of sizes of the export product vis-a-vis import along with quantity.**	Deferred
R7	FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED 0810138679 dated 16.09.2016	01/81/050/0 0362/AM1 7/ 08/24/040/0 0177/AM1 7	The case was ratified in M. No. 19/81 dated 05.12.2017 as per SION C-1647. However, the applicant vide letter dated 20.06.2018 requested to re-fix the ad-hoc norms. The case was last considered in M. No. 17/81 dt. 27.11.2019. As per decision of M. No. 17/81 dt. 27.11.2019, the case was referred to DPIIT on 31.12.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred

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R8	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610004891 dated 29.04.2016	01/81/050/00297/AM17/ 56/24/040/00004/AM17/	The case was ratified in M. No. 21/81 dated 09.01.2018 as per MoS written comments vide UO No. 2(11)/2016-TD dated 31.01.2018. However, the applicant vide letter dated 25.07.2018 requested to re-fix the ad-hoc norms. A copy of representation was sent to MoS for examination of the case on 10.08.2018 followed by a reminder on 25.07.2019. As per decision of M. No.11/81 dt 04.09.2019, MoSwas reminded on 11.10.2019. The case was considered in M. No.14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3) for examination as no comments are being furnished by MoS. In compliance of M. No.14/81 dated 16.10.2019 decision, the case was referred to Consultant (TEC-3) on 15.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for the comments.	The Committee considered the case as per agenda and the matter was discussed in the meeting. The Committee decided to revise the ad-hoc norms as per written comments given by Consultant (SKB). (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R9	MANLY SILICON STEEL PRIVATE LIMITED 0710107472 dated 20.01.2015	01/81/050/00677/AM15/ 07/24/040/00376/AM15/	The case was rejected in M. No.13/81 dated 06.10.2015 due to non submission of reply of deficiency letter dated 03.07.2015 followed by reminder dated 21.08.2015. However, the applicant vide letter dated 09.03.2018 furnished the reply with a request to fix the ad-hoc norms. A copy of representation was sent to DHI for examination of the case on 20.07.2018 followed by a reminder on 12.07.2019. As per decision of M. No.11/81 dt. 04.09.2019, DHI was reminded on 11.10.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to send a copy of full set of documents of the case again to DHI for examination. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to send a completeset of application to DHI immediately.	The Committee noted that the complete set of application has not yet been sent to DHI as decided in M. No. 17/81 dated 27.11.2019. Therefore, the Committee decided to send a copy of application to DHI immediately.	Deferred
R10	TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR	01/81/061/00002/AM18/ 1/43/2008: EOU:CSEZ /403/	DC, CSEZ vide letter No. 1/43/2008:EOU:CSEZ/403, dated 15.3.2017 forwarded an application of the applicant requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of commercial aircraft parts. A copy of representation was sent to MSME for examination of the case on 11.04.2017 followed by a reminder on 12.07.2019. As per decision of M. No. 11/81 dt 04.09.2019, MSME was reminded on 11.10.2019. The case was considered in M. No. 14/81dated16.10.2019 and decided to remind MSME for expediting the comments. The case was last considered in M. No. 17/81 dt. 27.11.2019. As per decision of M. No. 17/81 dt. 27.11.2019, a reminder was issued to MSME on 03.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred

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R11	BHARAT HEAVY ELECTRICALS LIMITED 1110024364 dated 23.03.2011	01/81/050/00057/AM12/ 11/24/040/00065/AM11/	The case was approved in M. No. 1/81-ALC2/2012 dated 10.04.2012 as per written comments of DIPP vide U.O. dated 23.04.2012. However, the applicant vide letter dated 12.08.2017 requested to allow quantities on actual basis. The case was considered in M. No. 4/81dated 03.10.2018 and deferred. As per decision of M. No. 11/81 dt. 04.09.2019, DPIIT was reminded on 11.10.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to refer the case to DPIIT. In compliance of M. No. 14/81 dated 16.10.2019 decision, the case was referred to DPIIT via email dated 05.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019. As per decision of M. No. 17/81 dt. 27.11.2019, a reminder was issued to DPIIT on 03.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R12	BHARAT HEAVY ELECTRICALS LIMITED 1110028309 dated 11.12.2017	01/81/050/00095/AM19/ 11/24/040/00005/AM18/	The case was approved in M. No. 10/81-ALC2/2018 dated 16.01.2019 as per written comments of DHI vide U.O. No.: DES-2/BHEL/CTrR-1-2018-HEI dated 01.01.2019. The applicant vide letter dated 03.08.2019 has stated that import item no. 17 is also covered under GN-4 but it is not appearing in the ratification letter. Therefore, they have requested to ratify the norms for import item no. 17 under GN4. As per decision of M. No.11/81 dt. 04.09.2019, DHI has been reminded on 11.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, On the request of representative of DHI, the Committee decided to seek from the applicant specific use of import item No. 17. The deficiency letter was sent to the applicant on 13.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019. The applicant's reply dated 22.11.2019 received and referred to DHI on 28.11.2019. However, no comments have been received yet.	The Committee decided to remind DHI for expediting the comments.	Deferred
R13	KUN AEROSPACE PRIVATE LIMITED	01/81/171/00013/AM20/ A/2011/012/EOU-TN	DC, MEPZ-SEZ vide letter no. A/2011/012/EOU-TN dated 09.11.2018forwarded a letter dated 22.06.2018 of the applicant for fixation of wastage norms for its manufactured items Aerospace Components and Non-Aerospace Components. The case was referred to MSME on 02.08.2019 for examination. As per decision of M. No. 11/81 dt 04.09.2019, MSME was reminded on 11.10.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to refer the case to MSME. As per NC decision, the case was referred to MSME on 05.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019. As per	The Committee decided to wait for the comments.	Deferred

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			decision of M. No. 17/81 dt. 27.11.2019, a reminder was issued to MSME on 03.01.2020. However, no comments have been received yet.		
R14	POOJAWESTERN METALIKS LIMITED, 100% EOU	01/81/171/00014/AM20/ KASEZ/100%EOU/II/13/2002-03/Vol.I/	KASEZ vide letter No. KASEZ/100%EOU/II/13/2002-03/Vol. I/-6384 dated 06.09.2018 forwarded a copy of application dated 14.04.2018 of the applicant for fixation of wastage norms for manufacturing of products made of brass rods, brass solid bars, Brass hollow bars, profile and section in addition to routine product made out of mix metal brass scrap. KASEZ vide letter No.KASEZ/100%EOU/II/13/2002-03/Vol. I/-1048 dated 25.04.2018 conveyed the approval of the DC for ad-hoc norms of SION as per Annexure, in terms of Para 6.08(e) of FTP, 2015-20, for a period of 06 (six) months subject to final fixation of Norms by the NC in DGFT. The case was referred to MSME on 02.08.2019 for examination. As per decision of M. No. 11/81 dt 04.09.2019, MSME was reminded on 11.10.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to refer the case to MSME. As per NC decision, the case was referred to MSME on 05.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019. As per decision of M. No.17/81 dt. 27.11.2019, a reminder was issued to MSME on 03.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R15	MARGEN IMPEX LIMITED, ANAND, GUJARAT, A 100% EOU	01/81/171/00001/AM19/ KASEZ/100%EOU/II/77/2004-05/VOL.I/6026	KASEZ vide letter KASEZ/100%EOU/II/77/2004-05/Vol.I/6026 dated 28.08.2018 forwarded a copy of letter along with application of MergenImpex Limited for fixation of scrap/wastage norms for manufacture and export of parts and accessories of test benches. As per decision of M. No. 11/81 dt. 04.09.2019, the case was referred to Consultant (TEC-3) on 11.10.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to wait for comments. The case was last considered in M. No. 17/81 dt. 27.11.2019. As per decision of M. No.17/81 dt. 27.11.2019, a reminder was issued to Consultant (TEC-3) on 03.01.2020.	On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish the following information: (i) List of export products vis-à-vis import items (ii) Wastage claimed.	Deferred
R16	BEDMUTHA INDUSTRIES LTD. 0310822714 dated 30.07.2018	01/81/050/00208/AM19/ 03/94/040/00219/AM19/	The case was ratified in its M. No.6/81-ALC2/2018 dated 01.11.2018. However, the applicant vide letter dated 20.12.2018 and 23.02.2019 stated that 1.0506 wastage is already prescribed by SION where as ALC has fixed 2% wastage which is much below actual wastage and actual requirement and requested to enhance the norms. As per decision of M. No.11/81 dt. 04.09.2019, the case was referred to Consultant (TEC-3) on 11.10.2019. The case was	The Committee decided to wait for the comments.	Deferred

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			considered in M. No.14/81 dated 16.10.2019 and decided to wait for comments. The case was again referred to Consultant (TEC-3) on 07.11.2019 for examination & comments. The case was last considered in M. No. 17/81 dt. 27.11.2019. As per decision of M. No.17/81 dt. 27.11.2019, a reminder was issued to Consultant (TEC-3) on 03.01.2020. However, no comments have been received yet.		
R17	LEIGHTON WELSPUN CONTRACTORSPRIVATE LIMITED 0310764005 dated 01.01.2014	01/81/050/00060/AM15/ 03/95/040/00752/AM14/	The case was rejected in M. No. 05/81dated 18.06.2015 due to non submission of reply of deficiency letter dated 11.11.2014. However, the applicant vide letter dated 12.06.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was forwarded to DHI for examination of the case on 21.06.2018 followed by reminder on 12.07.2019. As per decision of M. No.11/81 dt. 04.09.2019, DHI was reminded on 11.10.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to wait for comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and the Committee decided to again send a copy of representation to DHI as requested by representative of DHI.	The Committee noted that the complete set of application has not yet been sent to DHI as decided in M. No. 17/81 dated 27.11.2019. Therefore, the Committee decided to send a copy of application to DHI via email immediately.	Deferred
R18	INDO COOL COMPOSITES PRIVATE LIMITED 0410160874 dated 05.08.2015 (Part File)	01/81/050/00464/AM16/ 04/24/040/00114/AM16/	The case was rejected in M. No.18/81dated 29.11.2016 due to non submission of reply of deficiency letter dated 03.05.2016 followed by reminder dated 11.07.2016. However, the applicant vide letter dated 28.12.2016 furnished the reply with a request to fix the ad-hoc norms. The case was referred to Consultant (TEC-1) on 07.08.2019 for examination. As per advice of Consultant (TEC-1), the Committee decided to seek from the applicant to furnish following information: 1. Material balance between import & export in quantity terms taking in to consideration of indigenous procures items for each export product separately. 2. Percentage wastage at each stage of manufacturing. 3. Production & corresponding consumption of various raw material & consumable for last two year duly certified by GST authorities. As per NC decision of M. No.11/81-ALC2/2019 dated 04.09.2019, D/L was sent to the applicant vide email dated 04.10.2019 followed by reminder vide on 13.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to remind the applicant. As per NC decision, a reminder was sent to the applicant on 02.01.2020. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred

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R19	PUNJAB STAINLESS STEEL INDUSTRIES 0510400631 dated 06.12.2016	01/81/050/00470/AM17/ 05/24/040/00441/AM17/	The case was rejected in M. No. 03/81 dated 02.05.2017 due to non submission of reply of deficiency letter dated 07.02.2017. However, the applicant vide letter dated 25.07.2017 furnished the reply with a request to fix the ad-hoc norms. The case was referred to DPIIT for examination on 06.11.2017 followed by a reminder on 12.07.2019. As per decision of M. No. 11/81 dt. 04.09.2019, DPIIT was reminded on 11.10.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to wait for comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to send again a copy of representation to DPIIT.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/336/2019-TSW dated 30.12.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R20	JINDAL SAW LIMITED 0510395407 dated 24.08.2015	01/81/050/00463/AM16/ 05/23/040/00207/AM16/	The case was ratified in M. No. 12/81 dated 06.09.2016 as per DIPP U. O. No. 12/76/2016-TSW/28 dated 06/09/2016. However, the applicant vide letter dated 15.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. The Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Thickness of each layer of coating with corresponding surface area separately for LSAW & Seamless pipes. The deficiency letter was sent to the applicant on 04.10.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to wait for the applicant's reply. The applicant was reminded on 13.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to remind again the applicant. The applicant's reply dated 14.11.2019 received and referred to Consultant (TEC-3) for examination & comments. However, no comments have been received yet.	The Committee considered the case as per agenda and noted written comments given by Consultant (TEC-3). The Committee observed that the authorization is dated 24.08.2015 and the party would have exported the said items as per norms ratified earlier. Therefore, the Committee decided to seek a report from RA regarding the thickness/surface area of coating w.r.to Adhesive and Polyethylene in the export product.	Deferred
R21	JINDAL SAW LIMITED 0510409724 Dated 21.02.2019	01/81/050/01018/AM19/ 05/23/040/00511/AM19/	The case was ratified in M. No.4/81 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 07.10.2019 had requested for revision of ad-hoc norms. The case was considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). The case was referred to Consultant (TEC-3) on 25.10.2019 for examination & comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for	The Committee decided to wait for the comments.	Deferred

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			the comments. A reminder was issued to Consultant (TEC-3) on 03.01.2020. However, no comments have been received yet.		
R22	JINDAL SAW LIMITED 0510407943 Dated 28.09.2018	01/81/050/00506/AM19/ 05/23/040/00278/AM19/	The case was ratified in M. No. 9/81 dated 07.08.2019 as per written comments dated 30.07.2019 of Consultant (TEC-3). The applicant vide letter dated 04.10.2019 had requested for revision of ad-hoc norms. The case was considered in M. No.14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). The case was referred to Consultant (TEC-3) on 25.10.2019 for examination. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for the comments. A Reminder was issued to Consultant (TEC-3) on 03.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R23	TATA INTERNATIONAL LIMITED 0210207968 dated 10.11.2017	01/81/050/00533/AM18/ 02/24/040/00125/AM18/	The case was rejected in M. No. 06/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that 'slab is not allowed for making bars'. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The representation dated 17.06.2019 was forwarded to Consultant (TEC-3) on 23.07.2019. Consultant (TEC-3) on 29.07.2019 offered comments in respect of Export Product-2 and Import-2 and advised to consult MoS for Export product-1 & Import-1. Accordingly, representation was sent to MoS on 02.08.2019 for examination. The Committee considered the case in M. No.9/81 dated 07.08.2019 and the applicant was also granted Personal Hearing. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the word 'slab' was mentioned therein instead of 'blooms' for manufacture of Bars. The request of the representatives was acceded to. The revised documents alongwith the representation dated 14.8.2019 received through email dated 14.8.2019 was referred to MoS vide email dated 14.8.2019. The case was considered in M. No. 14/81dated 16.10.2019 and decided to remind MoS for expediting the comments. MoS was reminded on 21.11.2019 for expediting the comments. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee decided to wait for the comments of MoS and also decided that the matter may be referred to Consultant (SKB) if MoS does not give its comments upto 31.12.2019. As per decision of	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) (Copy enclosed) and recommended by representative of MoS. RA concerned may take suitable consequential action accordingly.	Approved

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			M. No.17/81 dt. 27.11.2019, the case was referred to Consultant (SKB) for examination & comments.		
R24	TATA INTERNATIONAL LIMITED 0210207888 dated 16.10.2017	01/81/050/00386/AM18/ 02/24/040/00105/AM18/	The case was rejected in M. No. 06/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that 'slab is not allowed for making bars'. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The representation dated 17.06.2019 was forwarded to MoS on 02.08.2019. The Committee considered the case in M. No.9/81 dated 07.08.2019 and the applicant was also granted Personal Hearing. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the ward 'slab' was mentioned therein instead of 'blooms' for manufacture of Bars. The request of the representatives was acceded to. The revised documents alongwith the representation dated 14.8.2019 received through email dated 14.8.2019 was referred to MoS vide email dated 14.8.2019. The case was considered in M. No. 14/81 dated 16.10.2019 and decided to remind MoS for expediting the comments. MoS was reminded on 21.11.2019 for expediting the comments. However, no comments have been received yet. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee decided to wait for the comments of MoS and also decided that the matter may be referred to Consultant (SKB) if MoS does not give its comments upto 31.12.2019. As per decision of M. No.17/81 dt. 27.11.2019, the case was referred to Consultant (SKB) for examination & comments.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) (Copy enclosed) and recommended by representative of MoS. RA concerned may take suitable consequential action accordingly.	Approved
R25	CONSOLIDATED COIN COMPANY PVT. LTD. 0510405810 dated 07.03.2018	01/81/050/00103/AM19/ 05/23/040/00457/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. dated 21.2.2017. The applicant vide letter dated 17.12.2018 had request for revision of ratified norms of Export Product Coin Blanks (Consisting of Copper-65%, Nickel-10 And Zinc-25%). As per decision of M. No. 12/81dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and as per as written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for	The Committee directed to study group team to visit the applicant's factory at an early date.	Deferred

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			same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification.	
R26	CONSOLIDATED COIN COMPANY PVT. LTD. 0510405317 dated 11.01.2018	01/81/050/00104/AM19/ 05/23/040/00387/AM18/	The case was ratified in M. No. 3/81 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. No.24/81 dated 21.2.2017. The applicant vide letter dated 17.12.2018 & 04.09.2019 has requested for revision of ratified Norms. As per decision of M. No.12/81 dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and as per as written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification.	The Committee directed to study group team to visit the applicant's factory at an early date. Deferred
R27	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510410184 dated 09.04.2019	01/81/050/00014/AM20/ 05/23/040/00001/AM20/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 on repeat basis as approved for AA No. 0510409208 dated 07.01.2019 in the M. No. 01/81 dated 10.04.2019. The applicant vide letter dated 08.08.2019 has requested for re-consider the case and allow 'Gross Quantity of Inputs', as asked by them in their application. As per decision of M. No.12/81 dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and as per as written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification.	The Committee directed to study group team to visit the applicant's factory at an early date. Deferred
R2	NEO	01/81/050/0	The case was ratified in M. No.15/81 dated	The Committee decided to Deferred

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8	POWER ELECTRONICS & PROJECTS PVT. LTD. 0310819845 dated 15.03.2018	0012/AM19/ 03/95/040/01069/AM18	27.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 01.04.2019 requested to amend ITC HS codes in r/o import items No. 3 and 5. Further the applicant has also requested to amend UOM of import item No. 5. The Committee considered the case in M. No.09/81 dated 07.08.2019 and noted that the applicant has not given any reason/justification for such changes. A D/L was sent to the applicant vide email dated 02.09.2019 followed by reminder on 07.10.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for the applicant's reply. The applicant's reply dt. 06.10.2017 was received and referred to Consultant (TEC-3) for examination & comments.	wait for the comments.	
R29	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510256336 dated 14.01.2010	01/81/50/0566/AM10/ 05/23/50/0519/AM10	The case was ratified in M. No.40/81 dated 20.12.2011 as per written comments of DIPP vide U.O. dated 28.12.2011. The company vide letter dated 20.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms. The representation was sent to DPIIT on 08.05.2017.DPIIT's deficiency letter dated 26.07.2017 was sent to the applicant on 21.07.2017. The applicant'sreply dated 06.10.2017 was sent to DPIIT on 23.10.2017.In M. No.11 dated 04.09.2019, it was decided to send the documents of the case afresh and remind DPIIT. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT afresh hence the committee directed to take action immediately. In compliance of above NC decision, a copy of representation dated 06.10.2017 sent to DPIIT again on 08.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT. As per NC decision, an email dated 30.12.2019 was sent to the applicant requesting to attend PH on 08.01.2019.	The Committee considered the case as per agenda and noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.	Deferred
R30	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510277227 dated 18.11.2010	01/81/050/00347/AM11/ 05/23/040/00205/AM11	The case was ratified in M. No. 38/81 dated 07.12.2011 (actually held on 19.12.2011) as per written comments of DIPP vide U.O. dated 19.12.2011. The company vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment sheet dated	The Committee considered the case as per agenda and noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant	Deferred

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			17.11.2015. The representation was sent to DPIIT on 8.5.2017.DPIIT's deficiency letter dated 26.7.2017 was sent to the applicant on 21.7.2017. Reply dated 6.10.2017 of the applicant was sent to DPIIT on 23.10.2017.In M. No. 11 dated 04.09.2019, it was decided to send the documents of the case afresh and remind DPIIT. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT afresh hence the committee directed to take action immediately. In compliance of above NC decision, copy of application sent to DPIIT on 08.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT. As per NC decision, an email was dated 30.12.2019 sent to applicant requesting to attend PH on 08.01.2019.	for personal hearing to explain the case before Norms Committee. The case stands deferred.	
R31	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510261567 dated 31.03.2010	01/81/050/00213/AM11/ 05/23/040/00230/AM10/	The case was ratified in M. No. 6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment sheet dated 17.11.2015. The representation was sent to DPIIT on 8.5.2017.DPIIT's deficiency letter dated 26.7.2017 was sent to the applicant on 21.7.2017.The applicant'sreply dated 06.10.2017 of was sent to DPIIT on 23.10.2017.In M. No. 11 dated 04.09.2019, it was decided to send the documents of the case afresh and remind DPIIT. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT afresh hence the committee directed to take action immediately. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT. As per NC decision email dated 30.12.2019 sent to applicant requesting to attend PH on 08.01.2019.	The Committee considered the case as per agenda and noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.	Deferred
R32	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510269360	01/81/050/00389/AM11/ 05/23/040/00114/AM11/	The case was ratified in M. No.6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms. In M. No. 11 dated	The Committee considered the case as per agenda and noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee	Deferred

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	dated 29.07.2010		04.09.2019, it was decided to refer the case to DPIIT. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT hence the committee directed to take action immediately. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT. As per NC decision email dated 30.12.2019 sent to applicant requesting to attend PH on 08.01.2019.	decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.	
R33	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510284584 dated 24.02.2011	01/81/050/00562/AM11/ 05/23/040/00336/AM11/	The case was ratified in M. No.19/81 dated 18.12.2012 as per written comments of DIPP vide U.O. dated 11.01.2013. The applicant vide letter dated 16.10.2017 requested for modification of fixed norms. In M. No.11 dated 4.9.2019, it was decided to send the documents of the case afresh and remind DPIIT. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT hence the committee directed to take action immediately. In compliance of above NC decision, a copy of application was sent to DPIIT on 08.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT. As per NC decision email dated 30.12.2019 sent to applicant requesting to attend PH on 08.01.2019.	The Committee considered the case as per agenda and noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.	Deferred
R34	GLOBAL OVERSEAS 0510324256 dated 09.05.2012	01/81/050/00144/AM13/ 05/23/040/00029/AM13/	The case was considered in M. No.17/81 dated 20.11.2012. NC decided to reject the case as no manufacturing activity was appearing. The applicant vide letter dated 08.02.2013 represented against above NC decision which was considered in M. No.05/81 dated 06.06.2013. The applicant appeared for Personal Hearing on 03.05.2013 and showed sample of unfinished/unpolished items and the finished product. NC noted that the firm is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity, NC decided to approve the case on net to net basis. Now, the applicant vide letter dated 30.10.2017 stated that it had imported goods 89.95 M.T. in place of 100 M.T. Thereafter, same goods were exported after polishing and engraving designs on utensils as per buyer's requirement. Further, it stated that export item name i.e. Household Kitchen	The Committee decided to wait for the comments.	Deferred

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			appliances (Furnished & designed utensils made up of stainless steel) have been mentioned in Shipping Bill for Export is same as per descriptions mentioned in the Condition Sheet of Advance Authorization. RA, CLA, New Delhi vide letter dated 30.5.2014 advised the company to submit documentary evidence regarding consumption of S.S. Content in the export/end product and grade/thickness as the same is not mentioned in the Shipping Bills. Therefore, the company requested to look into the matter for suitable reply to enable them to clear Government dues and get EODC on the basis of exported goods as per entries in Shipping Bills. The applicant's letter dated 30.10.2017 was forwarded to DPIIT on 16.03.2018 for examination. This case was last considered by NC in its M. No.4/81-Pt.II dated 03.10.2018. NC decided to call report from the RA on letter of the firm under intimation to firm and defer the case. The RA, CLA, New Delhi vide letter dated 01.05.2019 stated that there is no Grade mentioned with the description of import & export item as per authorization but as per B/Es, Grade of Stainless steel mentioned as Grade 410. Accordingly, the deficiency letter was issued on 30.05.2014 followed by reminder dated 7.1.2016 for clarification, but firm has not submitted any reply in this regard. The representation was referred to DPIIT on 11.10.2019. The case was considered in M. No.14/81 dated 16.10.2019, the Committee heard the applicant during personal hearing and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 21.11.2019 for expediting the comments. The case was last considered in M. No. 17/81 dt. 27.11.2019, the representative of DPIIT informed in the meeting that the case is under examination. A reminder was also issued to DPIIT on 03.01.2020. However, no comments have received yet.	
R35	GLOBAL OVERSEAS 0510337064 dated 11.10.2012	01/81/050/00307/AM13/ 05/23/040/00250/AM13/	The case was considered in M. No.18/81-ALC2/2012 dated 04.12.2012. NC decided to reject the case as no manufacturing activity is involved in this case. The applicant vide dated 30.10.2017 requested the Norms Committee to look into the matter and accept their application for EODC from RA on the basis of exported goods as per entries in Shipping Bills. The applicant vide letter dated 02.08.2019 has reiterated the same issue. The representation was referred to DPIIT on 11.10.2019. The case was considered in M.	The Committee decided to wait for the comments. Deferred

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			No.14/81 dated 16.10.2019, the Committee heard the applicant during personal hearing and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 21.11.2019 for expediting the comments. The case was last considered in M. No. 17/81 dt. 27.11.2019, the representative of DPIIT informed in the meeting that the case is under examination. A reminder was also issued to DPIIT on 03.01.2020. However, no comments have received yet.		
R36	MODISON METALS LTD. 0310816057 dated 03.10.2017	01/81/050/00463/AM18/ 03/95/040/00447/AM18/	The case was ratified in M. No.3/81-ALC2/2018 dated 14.08.2018 allowing the quantity of import item as 500Kg. The applicant vide letter dated 23.10.2018 stated that the Import item allowed by NC as 500 Kgs. instead of 5000 Kgs. and requested to correct the quantity as per advance authorization. The applicant vide letter dated 09.02.2019 has reiterated the same issue. The Committee decided to refer the matter to DPIIT for examination in M. No. 11 dated 04.09.2019. The case was considered in M. No. 14/81 dated 16.10.2019 and the Committee was noted that the case was not referred to DPIIT for examination and directed to refer the case to DPIIT immediately. In compliance of above NC decision, the case was referred to DPIIT on 08.11.2019 for examination & comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to refer the case to Consultant (SKB) as per advice of representative of DPIIT.As per decision of M. No.17/81 dt. 27.11.2019, the case was referred to Consultant (SKB) for examination & comments.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB). (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R37	GEEKAY WIRES LIMITED 0910066494 dated 20.07.2018	01/81/050/01024/AM19 09/24/040/00166/AM19	The case was ratified in M. No.3/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). The applicantvide letter dated 23.04.2019 had requested for revision of ratified norms. The case was considered in M. No. 14/81dated 16.10.2019 and decided to refer the case to Consultant (TEC-3) for examination & comments. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee noted that the case has not yet been referred to Consultant (TEC-3) for examination. Therefore, the Committee directed to refer the case to Consultant (TEC-3) immediately. However, a copy of applicationhas been referred to Consultant (TEC-3) for examination of the case.	The Committee decided to wait for the comments.	Deferred
R38	SVAM PACKAGING	01/81/050/00518/AM19/	The case was ratified in M. No. 10/81 dated 16.01.2019 as per written comments given by Consultant (TEC-1).	The Committee considered the case as per agenda and noted the written	Deferred

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	INDUSTRIES PVT. LTD. 0510407882 dated 25.09.2018	05/24/040/00353/AM19/	The applicant vide letter dated 10.04.2019 had requested for revision of ratified norms. The case was last considered in M. No. 11/81 dated: 04.09.2019. The case was considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-1). In compliance of above NC decision, the case was referred to Consultant (TEC-1) on 19.11.2019 for examination & comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for comments. A reminder was issued to consultant (TEC-1) on 03.01.2020.	comments given by Consultant (TEC-1). The Committee decided to request Consultant (TEC-1) to furnish reasons/justification for revision in norms approved in M. No. 10/81 dated 16.01.2019.	
R39	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510408100 Dated 15.10.2018	01/81/050/00520/AM19/ 05/24/040/00400/AM19	The case was ratified in M. No.10/81 dated 16.01.2019 as recommended by Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 12.04.2019 has requested for revision of Input-Output Norms. The case was considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. However, a copy of applicationhas been referred to Consultant (TEC-3) for examination of the case.	The Committee observed that a team has been deputed to visit the factory premises of some exporters to examine and determine the actual wastages in manufacturing process. The report of study group is awaited. Hence, the Committee decided to wait for report of the study group.	Deferred
R40	KEI INDUSTRIES LIMITED 0510407040 dated 03.07.2018	01/81/050/00201/AM19/ 05/23/040/00096/AM19	The case was ratified in M. No. 13/81 dated 27.02.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested for revision of ratified norms. The case was considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). As per NC decision, the case was referred to Consultant (TEC-3) on 21.11.2019 for examination. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for comments. A reminder was issued to Consultant (TEC-3) on 03.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R41	FORMING INDIA PRIVATE LIMITED 3110066955 Dated: 05.01.2018	01/81/050/00117/AM19/ 31/83/040/00121/AM18/	The case was rejected in M. No.03/81 dated 14.08.2018 with the observation that no specific input item. The applicant vide letter dated 29.11.2018 has requested for ratification of Norms. The case was considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). In compliance of above NC decision, the case was referred to Consultant (TEC-3) on 08.11.2019 for examination. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for comments. A reminder was	The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Sl. No. 2, 3, 4, 5, 11, 11(a) & 15 of the Standard Deficiency Format.	Deferred

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			issued to Consultant (TEC-3) on 03.01.2020. However, no comments have been received yet.		
R42	WELSPUN CORP LIMITED 3410044442 Dated 27.08.2018	01/81/050/00606/AM19 34/24/040/00180/AM19	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). However, the applicantvide letter dated 20.08.2019 had requested for revision of ratified norms. The case was considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). The case was last considered in M. No. 17/81 dt. 27.11.2019 and the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The file is available with Consultant (TEC-3).	Consultant (TEC-3) was advised to give comments at an early date.	Deferred
R43	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310819800 dated 14.03.2018	01/81/050/00006/AM19/ 03/94/040/01033/AM18/	The case was ratified in M. No.4/81-ALC2/2018 dated 27.08.2018. However, the applicant vide letter dated 30.10.2018 has requested for revision of ratified norms. The representation was referred to MSME vide email dated 16.09.2019. The case was last considered in M. No. 11/81 dated: 04.09.2019. As per decision of M. No. 11/81 dt. 04.09.2019, the case was referred to MSME on 16.09.2019. The case was considered in M. No. 14/81 dated 16.10.2019 and the Committee decided to seek from the applicant to furnish the following information as per advice of representative of MSME: (i) Sl. No. 3, 4, 5 and 11 of SDF. As per NC decision, D/L was sent to the applicant on 15.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019. D/L reminder was issued to the applicant on 02.01.2020. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred
R44	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310820970 dated 15.05.2018	01/81/050/00215/AM19, 03/94/040/00116/AM19	The case was ratified in M. No.7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 12.02.2019 has enclosed copies of their earlier NC decisions in respect of AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 ratified in Meeting Nos.17/81 dated 24.02.2015 and 12/81 dated 22.06.2010 respectively and requested to reconsider their AA No.0310820970 dated 15.05.2018 on repeat with their previous ratified files. The applicant vide letters dated 06.05.2019 and 26.6.2019 has raised the same issue. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee considered the case as per agenda and noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant	The Committee decided to remind MSME to expedite the comments.	Deferred

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			was not traceable and it was decided to defer the case for want of main file. ITCHS Code of export product in both the application also not matches. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.		
R45	A-1 FENCE PRODUCTS CO.PVT.LTD. 0310820125 dated 27.03.2018	01/81/050/00212/AM19/ 03/94/040/01075/AM18/	The case was ratified in M. No.7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 07.02.2019 had enclosed copies of their earlier NC decisions in respect of AA Nos. 0310664581 dated 14.11.2011 & 0310800027 dated 04.11.2015 ratified in Meeting Nos. 37/81 dated 29.11.2011 and 24/81 dated 08.03.2016 respectively and requested to reconsider their AA No.0310820125 dated 27.03.2018 on repeat with AA No.0310800027 dated 04.11.2015. The applicant vide letters dated 06.05.2019 and 26.6.2019 had again raised the same issue. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee considered the case as per agenda and noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant was not traceable and it was decided to defer the case for want of main file. ITCHS Code of export product in both the application also not matches. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	The Committee decided to remind MSME to expedite the comments.	Deferred
R46	KANADE ANAND UDYOG PVT. LTD. 0310824397 Dated 11.10.2018	01/81/050/00546/AM19/ 03/94/040/00621/AM19/	The case was rejected in M. No.06/81 dated 26.06.2019 due to non submission of reply of deficiency letter dated 25.03.2019 followed by final reminder on 25.05.2019. However, the applicant vide letter dated 12.07.2019 has requested for ratification of Norms. The case was considered in M. No. 11/81 dated 04.09.2019 and decided to refer the case to Consultant (TEC-3). The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that the case was not referred to Consultant (TEC-3) and directed to refer the case to Consultant (TEC-3) immediately. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-3) on	The Committee decided to wait for the comments.	Deferred

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			06.01.2020. However, no comments have been received yet.		
R47	BILCARE LIMITED 3110067062 dated 29.05.2018	01/81/050/00098/AM19/ 31/83/040/00026/AM19/	The case was ratified in M. No.3/81-ALC2/2018 dated 14.08.2018 as per written comments of DIPP. However. The applicant vide letter dated 31.10.2018 has stated that the quantity approved is insufficient to meet their production requirements. Therefore, they have requested to re-fix the norms as fixed earlier in M. No. 2/81/ALC2/2015 dated 05.05.2015. The case was considered in M. No. 14/81dated 16.10.2019 and decided to refer the case to DPIIT. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	The Committee observed that main file is still not available. Hence, it was decided to defer the case with directions to the section to trace the main file.	Deferred
R48	BILCARE LIMITED 3110066973 dated 08.02.2018	01/81/050/00035/AM19/ 31/83/040/00147/AM18/	The case was ratified in M. No.2/81 dated 29.05.2018 as per comments of DIPP. However, the applicant vide letter dated 31.10.2018 has requested for revision of fixed Norms. As per decision of M. No.11/81 dt. 04.09.2019, the case has been referred to DPIIT on 16.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee heard the applicant during personal hearing and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 26.11.2019 for expediting the comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for the comments. A reminder was again issued to DPIIT on 03.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R49	BILCARE LIMITED 3110066259 dated 20.07.2016	01/81/050/00235/AM17 31/83/040/00010/AM17	The case was ratified in M. No. 19 dt. 05.12.2017 as per comments of DPIIT. The applicant requested for revision of norms. The case was referred to Consultant (TEC-1) on 25.09.2019 for examination. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):1. Percentage of net content of OPA film, PVC film &aluminium foil in export product. As per NC decision, D/L was sent to the applicant on 28.10.2019.However, no reply has been received yet. The case was last considered in M. No. 17/81 dt. 27.11.2019. The applicant's reply dated 31.10.2019 received and referred to Consultant (TEC-1) on 02.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R50	BILCARE LIMITED	01/81/050/00080/AM18	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 10.11.2017. The applicant requested for	The Committee decided to wait for the comments.	Deferred

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	3110066596 dated 17.02.2017	31/83/040/00157/AM17	revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was considered in M. No. 13/81dated 03.10.2019 and decided to refer the case to Consultant (TEC-1) immediately. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-1) on 03.01.2020. However, no comments have been received yet.		
R51	BILCARE LIMITED 3110066775 dated 07.06.2017	01/81/050/00270/AM18 31/83/040/00034/AM18	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 05.01.2018. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was last considered in M. No. 13/81dated 03.10.2019 and decided to refer the case to Consultant (TEC-1) immediately. The case was last considered in M. No. 17/81 dt. 27.11.2019, The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-1) on 03.01.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R52	MAN INDUSTRIES (INDIA) LTD. 0310823931 Dated 24.06.2018	01/81/050/00550/AM19/ 03/95/040/00561/AM19/	The case was ratified in M. No.4/81 dated 29.05.2019 as per written comments given by DPIIT vide F. No.: P-47014/11/2019-TSW dated 22.04.2019. However, the applicant vide letter dated 01.07.2019 and 31.07.2019 has requested for revision of ratified norms. As per decision of M. No.11/81 dt. 04.09.2019, the case was referred to DPIIT on 16.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee heard the applicant during personal hearing and decided to remind DPIIT to expedite the comments. The case was referred to DPIIT on 08.11.2019 for examination & comments. The case was last considered in M. No. 17/81 dt. 27.11.2019, the representative of DPIIT informed in the meeting that the case is under examination. A reminder was also issued to DPIIT on 03.01.2020.	The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U. O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee decided to request DPIIT to furnish reasons/justification for revision in norms approved in M. No.4/81 dated 29.05.2019 .	Deferred
R53	TBEA ENERGY (INDIA) PRIVATE LIMITED	01/81/050/00486/AM16/ 34/24/040/00123/AM1	The case was rejected in M. No.22/81 dated 24.01.2017 due to non-submission of reply of deficiency letter dated 27.06.2016 followed by reminder dated 21.09.2016. However, the applicant vide mail dated 02.07.2019 has requested for	The Committee decided to wait for the comments.	Deferred

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	3410041397 dated 23.07.2015	6/	revision of fixed Norms. The case was last considered in M. No. 11/81 dated 04.09.2019 and decided to refer the case to DHI. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that the case was not referred to DHI and directed to refer the case to DHI immediately. The case was referred to DHI on 26.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for the comments. A reminder was also issued to DHI on 03.01.2020. However, no comments have been received yet.		
R54	P. M. ELECTRO AUTO PVT. LTD 0310821232 Dated 25.05.2018	01/81/050/00296/AM19/ 03/95/040/00138/AM19/	The case was rejected in M. No.2/81 dated 01.05.2019 due to non-submission of reply of deficiency letter dated 19.12.2018 followed by a reminder on 29.03.2019. However, the applicant vide letter received on 24.6.2019 submitted the reply to deficiency letter and requested for ratification of Norms. The case was considered in M. No.11/81 dated 04.09.2019 and decided to refer the matter to MSME for examination. The case was referred to DPIIT on 16.10.2019. The case was last considered in M. No. 14/81dated 16.10.2019 and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 13.11.2019. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to seek from the applicant to furnish the following information as per advice of representative of MSME: (i) Process wastage with justification for import items at Sl. No. 4 & 5. As per NC decision, D/L was sent to the applicant on 26.12.2019.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under: 1. Import items at Sl. No. 1 to 3 may be **deletedas requested by the applicant.** 2. Quantity of **relevant** import item at Sl. No. 4 may be allowed as 64140 Kg inclusive of 25%wastage after 1/3rd recovery. 3. Quantity of **relevant** import item at Sl. No. 5 may be allowed as 22273 Kg inclusive of 31% wastage after 1/3rd recovery. 4. Quantity of **relevant** import items at Sl. No. 6 & 7 may be allowed **under GN-4.** RA concerned may take suitable consequential action accordingly.	Approved
R55	WIELAND METALS INDIA PRIVATE LTD 0710112879 Dated	01/81/050/00359/AM19/ 07/24/040/00324/AM18/	The case was ratified in M. No.06/81 dated 01.11.2018 on the recommendation of representative of MoS, allowing quantity of import item as 1.015 kgs/kg content in the export product. However, the applicant vide letters dated 28.05.2019 & 11.07.2019 had requested for review of Norms. The case was considered in M. No.14/81	The Committee considered the case as per agenda and decided to forward the applicant's reply dated 02.01.2020 to MSME for examination of the case.	Deferred

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	26.02.2018		dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case. The case was last considered in M. No. 17/81 dt. 27.11.2019 and the Committee directed to the applicant's representative during **personal hearing**to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. As per NC decision, D/L was sent to the applicant on 26.12.2019.		
R56	WIELAND METALS INDIA PRIVATE LTD 0710112301 Dated 24.10.2017	01/81/050/00878/AM19/ 07/24/040/00203/AM18/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 had requested for review of Norms. The case was considered in M. No.14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case. The case was last considered in M. No. 17/81 dt. 27.11.2019 and the Committee directed to the applicant's representative during **personal hearing**to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. As per NC decision, D/L was sent to the applicant on 26.12.2019.	The Committee considered the case as per agenda and decided to forward the applicant's reply dated 02.01.2020 to MSME for examination of the case.	Deferred
R57	WIELAND METALS INDIA PRIVATE LTD 0710111712 Dated 06.06.2017	01/81/050/00772/AM19/ 07/24/040/00071/AM18/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. As per decision of M. No.11/81 dt 04.09.2019, the case was referred to MSME on 16.09.2019. The case was considered in M. No.14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case. The case was last considered in M. No. 17/81 dt. 27.11.2019 and the Committee directed to the applicant's representative during **personal hearing**to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. As per NC decision, D/L was sent to the applicant on 26.12.2019.	The Committee considered the case as per agenda and decided to forward the applicant's reply dated 02.01.2020 to MSME for examination of the case.	Deferred
R58	WIELAND METALS INDIA PRIVATE LTD 0710110935 Dated 09.01.2017	01/81/050/01064/AM19/ 07/24/040/00323/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. The representation has been referred to MSME via email dated 16.09.2019. The case was last considered in M. No.11/81 dated: 04.09.2019. As per decision of M. No.11/81 dt. 04.09.2019, the	The Committee considered the case as per agenda and decided to forward the applicant's reply dated 02.01.2020 to MSME for examination of the case.	Deferred

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			case was referred to MSME on 16.09.2019. The case was considered in M. No.14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case. The case was last considered in M. No. 17/81 dt. 27.11.2019 and the Committee directed to the applicant's representative during **personal hearing**to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. As per NC decision, D/L was sent to the applicant on 26.12.2019.		
R59	WIELAND METALS INDIA PRIVATE LTD 0710111245 Dated 07.03.2017	01/81/050/01074/AM19/ 07/24/040/00391/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. As per decision of M. No.11/81 dt. 04.09.2019, the case was referred to MSME on 16.09.2019. The case was considered in M. No.14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case. The case was last considered in M. No. 17/81 dt. 27.11.2019 and the Committee directed to the applicant's representative during **personal hearing**to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. As per NC decision, D/L was sent to the applicant on 26.12.2019.	The Committee considered the case as per agenda and decided to forward the applicant's reply dated 02.01.2020 to MSME for examination of the case.	Deferred
R60	WIELAND METALS INDIA PRIVATE LTD 0710110386 Dated 07.09.2016	01/81/050/00876/AM19/ 07/24/040/00197/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. The representation has been refer to MSME via email dated 16.09.2019. The case was last considered in M. No.11/81 dated: 04.09.2019. As per decision of M. No.11/81 dt. 04.09.2019, the case has been referred to MSME on 16.09.2019. The case was considered in M. No.14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case. The case was last considered in M. No. 17/81 dt. 27.11.2019 and the Committee directed to the applicant's representative during **personal hearing**to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. As per NC decision, D/L was sent to the applicant on 26.12.2019.	The Committee considered the case as per agenda and decided to forward the applicant's reply dated 02.01.2020 to MSME for examination of the case.	Deferred
R6	WIELAND	01/81/050/0	The case was ratified in M. No.14/81 dated	The Committee considered	Deferred

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1	METALS INDIA PRIVATE LTD 0710109853 Dated 23.05.2016	0734/AM19/ 07/24/040/00048/AM17/	13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. As per decision of M. No.11/81 dt. 04.09.2019, the case has been referred to MSME on 16.09.2019. The case was considered in M. No.14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case. The case was last considered in M. No. 17/81 dt. 27.11.2019 and the Committee directed to the applicant's representative during **personal hearing**to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. As per NC decision, D/L was sent to the applicant on 26.12.2019.	the case as per agenda and decided to forward the applicant's reply dated 02.01.2020 to MSME for examination of the case.	
R62	DYNAMIC FLOW PRODUCTS PVT. LTD. 0310819096 dated 12.02.2018	01/81/050/00106/AM19/ 03/94/040/00873/AM18/	The case was rejected in M. No.06/81-ALC2/2019 dated 26.06.2019 due to non-submission of reply of deficiency letters dated 27.11.2018 & 03.06.2019. The applicant furnished reply vide letters dated 03.12.2018, 27.02.2019, 13.06.2019 & 22.10.2019 and requested for ratification of ad-hoc norms. The case was referred to Consultant (TEC-3) on 21.11.2019 for examination & comments. The case was last considered in M. No. 17/81dated 27.11.2019 and decided to wait for the comments. However, no comments have been received yet.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that**the applicant has not yet finalized the product-mix& wastages vary with size**. Therefore, the Committee decided to seek from the applicant to furnish the following information on completion of export as per advice of Consultant (TEC-3): 1. Sl. No. 3, 5 & 11 of the Standard Deficiency Format.	Deferred
R63	DELTON CABLES LTD. 0510337606 Dated: 23.10.2012	01/81/050/00423/AM13/ 05/23/040/00278/AM13/	The case was inadvertently written ratified in M. No.12/81 dated 27.08.2013 whereas DPIIT vide U. O. No. 12/2/2013-TSW/40 dated 14.06.2013 had sought following information as mentioned in NC M. No.05/81 dated 06.06.2013 as under: 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form However, the applicant vide letter dated 09.08.2016 has requested for ratification of Norms. The case was considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to DPIIT. The case was considered in M. No. 14/81	The Committee decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/308/2019-TSW dated 03.12.2019: 1. Voltage rating of the cables. 2. Net weight per KM of each cable. 3. Material balancing viz. net content of each imported & indigenous input, export product wise, per KM of export product.	Deferred

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			dated 16.10.2019, the Committee noted that the case was not referred to DPIIT and directed to refer the case to DPIIT immediately. As per above NC decision, the case was referred to DPIIT on 25.10.2019 for examination and comments. The case was last considered in M. No. 17/81 dt. 27.11.2019 and the representative of DPIIT informed in the meeting that the case is under examination.	The case stands deferred.	
R64	POSCO MAHARASHTRA STEEL PVT. LTD. 0310801177 Dated 17.12.2015	01/81/050/00510/AM16/ 03/95/040/00692/AM16/	The case was ratified in M. No. 2/81 dated 19.04.2016 as per the written comments of the MoS vide U. O. No. 3/ (12)/2014–TW dated 08/03/2016. However, the applicant vide letter dated 22.12.2016 has requested for amendment in the export item description (Sr. No. 1). The case was referred to MoS on 25.07.2019 and 06.08.2019 for examination. The case was considered in M. No. 14/81 dated 16.10.2019, as per NC decision, MoS was reminded on 21.11.2019 for expediting the comments. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee noted that the case was referred to MoS on 25.07.2019 for examination. However, no comments are being furnished by MoS. The matter was deliberated in the meeting and the Committee decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB): 1. To provide clarification for, how the thickness of import item can be 0.00 mm. As per NC decision, D/L was sent to the applicant on 26.12.2019.	The Committee considered the case as per agenda and noted that the applicant vide email dated 26.12.2019 was asked to clarify as to how the thickness of import item can be 0.00 mm. However, the applicant vide email dated 02.01.2020 informed that the case is already approved. Hence, the Committee decided to withdraw the case from the agenda.	Withdraw
R65	KUMAR STEELS INC 0510403616 dated 08.08.2017	01/81/050/00858/AM19/ 05/23/040/00159/AM18/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments dated 13.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 18.11.2019 has requested for revision of ratified Norms. The case was referred to Consultant (TEC-3) on 21.11.2019 for examination & comments. However, no comments have been received yet. The case was last considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that a team has been deputed to visit the factory premises of some exporters to examine and determine the actual wastages in manufacturing process. The report of study group is awaited. Hence, the Committee decided to wait for report of the study group.	The Committee decided to wait for the study group report.	Deferred
R66	CROMPTON GREAVES LIMITED 0310789692	01/81/050/00505/AM15/ 03/94/040/00268/AM1	The case was rejected in M. No. 9/81-ALC2/2015 dated 11.08.2015 due to non-submission of reply of deficiencies raised by DHI vide letter dated 03.03.2015 despite reminders. The applicant vide letter dated 02.01.2016 had furnished reply and	The Committee considered the case as per agenda and noted that main file is not available. Hence, it was	Deferred

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	Dated: 26.09.2014	5/	requested to fix the norms. The subject AA was ratified in M. No.20/81 dated 19.12.2017 as per DHI comments vide UO No. TSWB-3/181/2014 dated 12.01.2018. However, the applicant vide email dated 09.01.2018 requested for amendment as all the Net to Net items are mandatory for requirement of Export. As per decision of M. No.11/81 dt 04.09.2019, the case was referred to DHI on 16.09.2019. The case was considered in M. No.14/81 dated 16.10.2019 and decided to remind DHI for expediting the comments. DHI vide email dated 21.11.2019 has sought main file. The case was last considered in M. No. 17/81 dt. 27.11.2019, The Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	decided to defer the case with an advice to the section to trace out the main file.	
R67	SHRI PARSHAVNATH IMPEX (INDIA) 0510407733 dated 10.09.2018	01/81/050/00517/AM19/ 05/24/040/00330/AM19/	The case was ratified in M. No.10/81 dated 16.01.2019 as per recommendation of Consultant (TEC-3) decided to ratify the norms allowing 7% wastage with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The applicant vide letter dated 19.04.2019 has requested for revision in Norms. The case was referred to Consultant (TEC-3) on 25.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that a team comprising officers of DGFT and DPIIT has been constituted to visit the factory premises of some applicants having same/similar products to study the manufacturing process and to ascertain wastages. Hence, the Committee decided to wait for report of the study group. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for report of the study group.	The Committee decided to wait for the study group report.	Deferred
R68	INDIA TRADING HOUSE 0510404048 dated20.09.2017	01/81/050/00398/AM18/ 05/23/040/00237/AM18	The case was rejected in M. No. 2/81-ALC2/2018 dated 29.05.2018 as Technical officer present opined that Slab cannot be use for making rounds. The applicant vide letter dated 10.07.2019 had requested for ratification of ad-hoc norms. The case was referred to Consultant (TEC-3) on 21.11.2019 for examination. However, no comments have been received yet. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to wait for comments. However, no comments have been received yet.	As per advice of Consultant (TEC-3, the Committee decided to refer the case to Consultant (SKB) the comments.	Deferred
R69	LUBI ELECTRICALS LIMITED,	01/81/061/00022/AM18/ KASEZ/10	KASEZ, vide letter No. KASEZ/100%EOU/II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of scrap/wastage norms on regular basis for manufacture and export	The Committee noted that DPIIT has not yet been reminded for expediting the	Deferred

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	AHMEDABAD - Referred by DC, KASEZ	0%EOU/II/969/00-01/	of Industrial Valves and Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms by Norms Committee in DGFT. The case was considered in M. No. 4 /81-Pt.II dated 03.10.2018 and noted that case was referred to DIPP for comments and reminded on 27.09.2019. The case was considered in M. No. 13/81dated 03.10.2019 and decided to wait for comments. The case was last considered in M. No. 17/81 dt. 27.11.2019, he Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file and remind DPIIT.	comments & also main file is not yet traced out by the section. Therefore, the Committee decided to remind DPIIT &and directed the section to trace out main file immediately.	
R70	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED 0710109067 dated 23.11.2015	01/81/050/01049/AM19/ 07/24/040/00256/AM16/	The case was ratified in M. No.9/81-ALC2/2019 dated 07.08.2019 on recommendations of Consultant (TEC-3). The applicant via email letter dated 13.11.2019 has requested for review of ratified norms as their AA No. 0710105804 dated 17.07.2014 ratified in Meeting No.21/81 dated 27.01.2016. The applicant's representation has been referred to MSME. The case was last considered in M. No. 17/81 dt. 27.11.2019 and decided to seek from the applicant the percentage of Lead content in the export items.	The Committee considered the case as per agenda and noted that deficiency as raised in M. No. 17/81 dt. 27.11.2019 has still not been communicated to the applicant. Hence, the Committee directed NC-2 section to issue deficiency letter immediately.	Deferred
R71	VENUS INDIA 2910025330 Dated 28.03.2018	01/81/050/00188/AM19/ 29/24/040/00011/AM18/	The case was ratified in M. No. 03/81-ALC2/2018 dated 14.08.2018 allowing wastage of 10% i.e. quantity of import allowed as 20.612MT. The applicant vide letter dated 14.11.2019 had requested for revision of ratified Norms. Composition fee of Rs. 5000/- is required to be deposited by the applicant as the request has been received beyond 90 days from the date of uploading the NC decision on DGFT website. The case was last considered in M. No.17/81 dated 27.11.2019 and decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. The applicant has furnished a copy of composition fee of Rs.5000/- receipt dated 14.12.2019.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R72	DYNAMIC FLOW PRODUCTS PVT.LTD. 0310814660 dated 18.07.2017	01/81/050/00296/AM18/ 03/94/040/00321/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 by allowing the wastage of 10% i.e. quantity of input as 264MT. The applicant vide letter dated 30.12.2019 stated that 30% wastage arised during making of their finished export item. Therefore, they have requested for 30% wastage. The representation has been received along with a copy of payment receipt dated 20.12.2019 of Rs.5000/- as with composition fee.	The Committee decided to refer the case to Consultant (TEC-3) for examination &comments.	Deferred
R73	JINDAL SAW	01/81/050/00652/AM1	The case was ratified in M. No.11/81-ALC2/2019 dated 04.09.2019 as per written comments dated	The Committee decided to refer the case to Consultant	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	LIMITED 0510407744 dated 11.09.2018	9/ 05/23/040/00250/AM19/	04.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 02.01.2020 requested for revision of ad-hoc norms ratified in respect of import item Sl.No.4 & 5 as applied in the advance authorization. The applicant has also furnished a copy of payment receipt dated 02.01.2020 of Rs.5000/- towards composition fee.	(TEC-3) for examination & comments.	
R74	JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/00948/AM19/ 05/23/040/00440/AM19/	The case was ratified in M. No.12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that the quantity of imported item No.1 and 2 of Alloy Steel Rounds is allowed as 1.10 Kgs/Kg. content of Export product No.1 &2 instead of allowing 1.20 Kgs/Kg. content in the export product as per SION C-797 and requested to allow 20% wastage in respect of import item Sl.Nos.1 & 2. The applicant has also furnished a copy of payment receipt dated 03.01.2020 of Rs.5000/- towards composition fee.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R75	DISHA AUTO COMPONENTS PVT.LTD. 0310827926 dated 27.03.2019	01/81/050/01182/AM19/ 03/94/040/01128/AM19/	The case was ratified in M. No. 16/81-ALC2/2019 dated 13.11.2019 as per written comments dated 08.11.2019 given by Consultant (TEC-3). The applicant vide letter dated 26.12.2019 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow rejection/wastage of 9% on raw materials or 9.89% on finished product. The NC decision was uploaded on DGFT website on 05.12.2019. The representation has been received within 90 days from the date of uploading the NC decision on DGFT website, hence composition fee of Rs.5000/- is not required.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred

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SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	**19**	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

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08.01.2020

M/s. R.R. KABEL LTD

Advance Authorisation No.031081783 dt.04.12.2017 File No.03/95/040/00670/AM18

Row Labels	Sum of Kilo Meter	Sum of Copper Wire Rod (kgs)	Sum of HAX HFX 500P	Sum of HAX CAT 119 LS
1.50 SQ.MM	2,689.49	35,354.73	21,913.23	794.79
10.0 SQ.MM	1.01	81.68	26.73	0.97
16.0 SQ.MM	317.99	42,798.97	10,663.83	386.77
2.50 SQ.MM	4,382.78	90,417.71	51,153.90	1,855.31
4.0 SQ. MM	5,304.71	176,450.91	73,880.21	2,679.57
6.0 SQ. MM	152.57	7,667.08	2,458.80	89.18
0.75 SQ.MM X 2C	161.97	1,979.38	7,959.46	288.69
0.75 SQ.MM X 3C	47.30	867.09	2,491.94	90.37
0.75 SQ.MM X 4C	44.70	1,092.56	2,799.06	101.52
1.0 SQ. MM	25.05	199.15	133.36	4.84
1.0 SQ. MM X 2C	79.06	1,277.61	4,335.99	157.26
1.0 SQ. MM X 3C	226.20	5,219.88	13,087.04	474.65
1.0 SQ. MM X 4C	55.60	1,796.99	4,103.76	148.85
1.0 SQ. MM X 5C	63.72	2,663.49	5,906.61	214.22
1.50 SQ.MM X 2C	79.02	1,859.55	5,225.39	189.53
1.50 SQ.MM X 3C	129.58	3,924.54	10,329.40	374.64
1.50 SQ.MM X 4C	40.00	1,882.64	3,814.68	138.36
1.50 SQ.MM X 5C	32.40	1,906.17	3,596.32	130.44
120.0 SQ.MM	4.82	4,893.35	660.23	23.95
2.50 SQ.MM X 3C	33.50	1,987.46	3,819.77	138.54
2.50 SQ.MM X 4C	8.50	672.38	1,060.90	38.48
25.0 SQ.MM	0.46	91.52	26.99	0.98
300.00 SQ.MM	0.95	2,464.28	409.98	14.87
35.0 SQ.MM	68.18	20,239.74	4,048.08	146.83
50.0 SQ.MM	32.94	13,240.01	2,557.41	92.76
95.0 SQ.MM	32.91	17,754.67	12,767.07	463.06
Grand Total	**14,015.39**	**438,783.54**	**249,230.15**	**9,039.41**

73
08.01.2020

(73)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410045228 DT. 24.06.2019

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 62.2 - 132.0 No

Net weight not less than 18,52,949.93 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	4	1328.58 Kg
2.	5.	1845.40 Kg
3	28,38,48,60 to 64,82,89,91,92,94	Components, allowed as per G.N.4
4.	51,52,70,84	Consumables Qty as applied for Value altogether restricted to 2.0 % of FOB Value
5.	Rest of the items	As applied for

08/01/2020

SHAISH KUMAR

(81)
8/1/20

ACG PHARMAPACK PVT. LTD

LIC.NO. 0310830062 DT.04.07.2019

Taking in to consideration 7% wastage lic. may be ratified as under

EXPORT : **COLD BLISTER FILM** 1.0 Kg

IMPORT:

S.NO	ITEM NAME	QTY IN KG.
1.	PVC Film (60 micron)	0.3608
2.	BOPA Film(25 micron)	0.1293
3.	Aluminum foil(45 micron)	0.5447
4.	P U Adhesive(60% NVM)	0.0583
5.	P U Hardner(60% NVM)	0.0009

07/01/2020

85
8/1/20

17/81
27/11/19

Government of India
Director General of Foreign Trade

DGFT UO No. 01/81/50/159/AM-20/DES-II/90 dated 09.12.2019

Advance Authorization No. 3410045260 dated 05.07.2019

M/s Vilas Transcore Ltd, Vadodra.

Import of Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel (prime) coils, width more than 600 mm of relevant grade with wastage of 1.015 Kg/kg may be allowed against export CRGO Silicon Steel Slit Coil less than 600 mm subject to the condition that width of imported coils is more than the respective width of export products.

(S.K. Bhatnager)
Technical Consultant-4
18.12.2019

Shri Amit Kumar
Asstt Director, NC-II

147
8/1/20

Government of India
Director General of Foreign Trade

DGFT UO No. 01/81/50/228/AM-20/DES-II/43 dated 15.10.2019

Case No 147 of Meeting No:20/81-ALC2/2019 dated 08.01.2020

Advance Authorization No. 0310831321 Dated:30.08.2019

M/s BAOSTEEL INDIA COMPANY PRIVATE LIMITED,

We may allow 1% wastage for import of 1147.36 MT of Prime Quality Hot Dip Galvanized Steel Sheets in Coils of thickness 1.5 to 1.8 MM, width more than 1205 MM to 1355 MM, Grade B340/590DPD+Z against export of 1136 MT Hot Dip Galvanized Steel Sheets (Tailor Welded Blanks), Grade B340/590DPD+Z, Thickness 1.6/1.5/1.8 MM of width 440/450 MM, Length 1125 MM.

Bhatnagar

S.K. Bhatnager)
Technical Consultant-4 (SKB)
07.01.2020

Shri Amit Kumar
Asstt Director, NC-II

R8
08/01/2020

Government of India
Director General of Foreign Trade

DGFT UO No. 01/81/50/297/AM-17/DES-II/07 dated 20.12.2019

Advance Authorization No. 5610004891 dated 29.04.2016

M/s National Steel & Agro Industries Ltd.

1) The applicant has informed that there was a change in one shipment made under the aforesaid Advance License as the product exported was rejected by the overseas buyers.
2) They had exported 155.572 MT under the SB 2087559 dated 07.11.2016.
3) They have fulfilled EO by exporting same item of export having different thickness under four different shipments dated 16.04.2018 and 21.04.2018.
4) The packaging material as Galvanized non alloy steel coils in sheet will not ba allowed as the item of import and export are same.

In view of the above, the revised table allowing `quantity of inputs per tonne of export product is enclosed herewith.

Encl: as above.

Bhatnager
(S.K. Bhatnager)
.TC(SKB)
08.01.2020

Shri Amit Kumar
Asstt Director, NC-II

R8
08-01-2020

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in export product (gms/m2)	Quantity of Input per ton of export product				
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Steel Strapping (Kg)
1	5610004891 dated 29.04.2016	Cold rolled Galvanized/ Galvannealed (Plain/Corrugated) Alloy Steel Sheets/strips/wide coils of relevent grade having thickness 0.13 mm to 1.50 mm and having Zinc coating 80 - 275 gms/m^2	**9836.153**							
			399.210	0.13	80	80.18	1,028.36	1.25	0.35	2.00
			53.504	0.13	90	103.34	1,002.47	1.25	0.35	2.00
			1038.978	0.14	80	74.41	1,034.81	1.25	0.35	2.00
			3402.498	0.14	90	95.89	1,010.79	1.25	0.35	2.00
			79.662	0.15	80	69.42	1,040.39	1.25	0.35	2.00
			546.288	0.15	90	69.20	1,040.63	1.25	0.35	2.00
			112.020	0.15	120	69.20	1,040.63	1.25	0.35	2.00
			168.568	0.16	80	69.20	1,040.63	1.25	0.35	2.00
			25.092	0.16	90	69.20	1,040.63	1.25	0.35	2.00
			26.828	0.17	90	69.20	1,040.63	1.25	0.35	2.00
			222.548	0.18	80	57.78	1,053.40	1.25	0.35	2.00
			779.037	0.18	90	74.41	1,034.81	1.25	0.35	2.00
			42.618	0.19	90	70.47	1,039.21	1.25	0.35	2.00
			165.008	0.20	80	51.97	1,059.90	1.25	0.35	2.00
			158.774	0.20	90	66.92	1,043.18	1.25	0.35	2.00
			41.216	0.20	120	81.92	1,026.41	1.25	0.35	2.00
			80.912	0.22	90	60.80	1,050.03	1.25	0.35	2.00
			215.132	0.23	80	45.16	1,067.51	1.25	0.35	2.00
			79.560	0.24	80	43.27	1,069.62	1.25	0.35	2.00
			25.814	0.25	90	53.46	1,058.23	1.25	0.35	2.00
			202.730	0.26	90	47.70	1,064.67	1.25	0.35	2.00
			129.680	0.27	90	47.70	1,064.67	1.25	0.35	2.00
			27.720	0.28	80	37.06	1,076.57	1.25	0.35	2.00
			179.314	0.28	120	58.37	1,052.74	1.25	0.35	2.00
			461.576	0.29	90	47.70	1,064.67	1.25	0.35	2.00
			211.682	0.30	80	37.06	1,076.57	1.25	0.35	2.00
			160.208	0.30	90	47.70	1,064.67	1.25	0.35	2.00
			52.752	0.32	90	40.45	1,072.78	1.25	0.35	2.00
			105.400	0.34	90	40.45	1,072.78	1.25	0.35	2.00
			31.222	0.35	90	40.45	1,072.78	1.25	0.35	2.00
			53.694	0.36	100	35.10	1,078.76	1.25	0.35	2.00
			186.774	0.40	90	35.10	1,078.76	1.25	0.35	2.00
			26.180	0.45	90	31.01	1,083.33	1.25	0.35	2.00
			101.616	0.45	150	51.79	1,060.10	1.25	0.35	2.00
			48.644	0.50	150	46.37	1,066.16	1.25	0.35	2.00
			23.774	0.80	275	51.39	1,060.55	1.25	0.35	2.00
			23.200	1.00	180	25.69	1,089.28	1.25	0.35	2.00
			102.780	1.20	100	11.52	1,105.12	1.25	0.35	2.00
			43.940	150.00	100	9.14	1,107.78	1.25	0.35	2.00

R-19
M.No. 20/81
dt. 08.01.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: -M/s Punjab Stainless Industries A.A. No.0510400631 dated 06.12.2016
Reference: - DGFT ID No. 01/81/050/00470/AM17/DES-2/203 Dated: 29.11.2019

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Words "Rectangle Shape" may be omitted from the description of the export items at Sl.No.1 and 2.
2. Import item Sl. No. 1 shall be of relevant grade and thickness as contained in export item at Sl. No. 1.
3. Import item at Sl.No.1 may be allowed as 1.30 Kgs./Kg. content in the export item at Sl.No.1 as per SION C-832.
4. Import item Sl. No. 3 shall be of relevant grade and thickness as contained in export item at Sl. No. 2
5. Import item at Sl.No.3 may be allowed as 1.15 Kgs/Kg content in the export item at Sl.No.2 as per SION C-22.
6. Import item at Sl.No.2 and 4 may be deleted as not imported by the firm.

Norms Committee may take a view.

30/12/2019
(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/336/2019-TSW dated 30 .12.2019

R23
08/01/2020.

Government of India
Director General of Foreign Trade

DGFT UO No. 01/81/50/533/AM-18/DES-II/585 dated 12.03.2018

Advance Authorization No. 0210207968 dated 10.11.2017

M/s Tata International Ltd, Kolkata

The following may be noted:

(a) The AA was rejected by MoS in the impression that the applicant wants to import Non Alloy Steel Slabs against export of Non Alloy Steel Rectangular/square Hot Rolled Bar (Collector Bar) and Customized Machined Collector Bar because as per general practice Slab is used for manufacturing of flat products like Hot Rolled Coils/Plates/Sheets while Bloom/Billets are used for manufacturing of long product like Bars/Rods/Angle/Channels/Beam/square etc.

(b) As per the process of Manufacturing of Non Alloy Steel Rectangular/Square Hot Rolled Bar (Collector Bar) and Customized Machined Collector Bar of various cross sections for export, the applicant is manufacturing Cathode Bars for various capacity Aluminum smelters.

(c) The aforesaid item of export has several mechanical and metallurgical operations like gas cutting, rolling and machining.

In view of the total wastage of 29%, we may allow 15% wastage on the net weight of steel in the export product. Since Copper ETP Rods has no wastage, therefore, it may be allowed on net to net basis.

Bhatnagar
(S.K. Bhatnager)
Technical Consultant (SKB)
08.01.2020

Shri Shobhit Gupta
Dy. DGFT, NC-II

AD (Air)

R24
08/01/2020

Government of India
Director General of Foreign Trade

DGFT UO No. 01/81/50/386/AM-18/DES-II/8 dated 09.02.01.2020

Advance Authorization No. 0210207888 dated 16.10.2017

M/s Tata International Ltd, Kolkata

The following may be noted:

(a) The AA was rejected by MoS in the impression that the applicant wants to import Non Alloy Steel Slabs against export of Non Alloy Steel Rectangular/square Hot Rolled Bar (Collector Bar) and Customized Machined Collector Bar because as per general practice Slab is used for manufacturing of flat products like Hot Rolled Coils/Plates/Sheets while Bloom/Billets are used for manufacturing of long product like Bars/Rods/Angle/Channels/Beam/square etc.

(b) As per the process of Manufacturing of Non Alloy Steel Rectangular/Square Hot Rolled Bar (Collector Bar) and Customized Machined Collector Bar of various cross sections for export, the applicant is manufacturing Cathode Bars for various capacity Aluminum smelters.

(c) The aforesaid item of export has several mechanical and metallurgical operations like gas cutting, rolling and machining.

In view of the total wastage of 29%, we may allow 15% wastage on the net weight of steel in the export product.

Bhatnagar
(S.K. Bhatnager)
Technical Consultant (SKB)
08.01.2020

Shri Shobhit Gupta
Dy. DGFT, NC-II

SG
8/1
AD(AA)
Delhi 14/1

R36
08/01/2020

Government of India
Director General of Foreign Trade

DGFT UO No. 01/81/50/327/AM-20/DES-II/004/005/006 dated 17.12.2019

Advance Authorization No. 0310816057 dated 03.10.2017

M/s Modisan Metals Ltd, Mumbai.

The following are the observations:

(a) Norms Committee in its 15/81meeting held on 05.07.2011 had earlier allowed 17% wastage of Tungsten Metal Powder for manufacturing of Copper Tungsten Contacts.
(b) The Norms Committee in its 2/2018 held on 14.08.2018 allowed 500 Kg Tungsten Metal Powder against export of 5500 Kg Copper Tungsten Contacts.
(c) As per process flow sheet for Electron Beam Welded Arcing Contact for EHV SF6 Circuit Breaker Material {Copper Tungsten (Arcing Tip) + Copper (Base Body), the net weight in the finish product is 3104Kg. If we allow 17% wastage on net weight, it becomes 527.68 Kg. It seems that 500 Kg was the wastage on tungten going in the item of export.

In view of the above, we may allow quantity of Tungsten Powder as under against export Copper Tungsten Contacts:

Net weight of Tungsten in the export product + 17% wastage on net weight.

Bhatnagar
(S.K. Bhatnager)
Technical Consultant (SKB)
08.01.2020

Shri Shobhit Gupta
Dy. DGFT, NC-II

AD
14/1/2020